

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHCG5257B
2.	Address of the registered office	Regd. Office: 15 th Floor, A Block, Westgate Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051.
3.	URL of website	http://www.blu-smart.com
4.	Details of place where majority of fixed assets are located	Delhi, Gurgaon, Bengaluru and in other locations
5.	Installed capacity of main products/ services	Company is into the business of Electric ride-hailing mobility service and EV charging network
6.	Quantity and value of main products/ services sold in last financial year	Turnover as on on 31-03-2024 – Rs. 4109.68 Lakhs
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
10.	Last date for receipt of expression of interest	05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-01-2026
12.	Last date for submission of objections to provisional list	13-01-2026
13.	Date of issue of final list of prospective resolution applicants	23-01-2026
14.	Date of issue of information memorandum, evaluation	28-01-2026

	matrix and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	27-02-2026
16.	Process email id to submit Expression of Interest	cirp.blusmart@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	No information available




IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

Through its director – Mr. Ritesh Prakash Adatiya

Resolution Professional

In the Matter of Blu-Smart Mobility Limited

Date: December 21, 2025

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Place: Ahmedabad

Validity of AFA: December 31, 2025

Email for Correspondence - cirp.blusmart@npvinsolvency.in

The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0478-2651215 to 2651217, e-mail: mg@kmmil.com, URL: www.kmmil.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmil.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

OSBI
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-31, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTEch/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPM) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement expression portal <https://etender.sbi/sbi/>

Place: Navi Mumbai Sd/- Deputy General Manager
Date: 21.12.2025 (Network Technology Dept.)

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040160
Ph: 011-47057757, Email id: cubfinlens@yahoo.com

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/returned not attended to due to deficiency in the documents / process / or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt Ltd, BEETAL HOUSE, 3rd Floor, 99, Madangar, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetalta@gmail.com

For Cubical Financial Services Limited Sd/-
Place: New Delhi Ashwani Kumar Gupta
Date: 20.12.2025 (Managing Director)

"IMPORTANT"

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पंजाब नैशनल बैंक **punjab national bank**
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SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email id: hosd@pnbank.in

PUBLIC NOTICE
Notice is hereby given that Share Certificates of the Bank mentioned below have been reported lost/misplaced/stolen and the registered holders thereof have requested for issue of duplicate share certificates:

Sr. No.	Name of Shareholder(s)	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
1	Devchand Bhai J Patel	1024220	11310	6737732505-6737732619	115
2	Pratap Singh Bhatia (Deceased) Tejinder Kaur Bhatia (Jt. Holder-1)	1187846	23100	6739144360-6739144474	115
3	A K Palaniandy	0023693	1497	11695011-1170500	1000

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificates in favour of the above stated shareholders, he/she should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificates, duplicate share certificates/letters of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate.

For Punjab National Bank (Bikramjit Shom)
Date: 20.12.2025 Company Secretary
Place: New Delhi

BOMBAY MERCANTILE CO-OPERATIVE BANK LIMITED
(Incorporated in India)
Head Office: 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 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1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 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1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 1670, 1671, 1672, 1673, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1861, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1869, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1886, 1887, 1888, 1889, 1890, 1891, 1892, 1



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601038011835940 1. Hemanth Kumar S, S/o. Sidde Gowda 2. Pooja G, W/o. Hemanth Kumar S	All that piece and parcel of the Property Apartment No.403, In 4th Floor Building Known As "Elite Tanishq" Along With 1250 Sq.ft. Of Super Builtup Area, 200 Sq.ft., of Undivided Share In Site No. 23 & 24 Along With Car Parking Space In Basement, Situated At Vajarahalli Village, Uttarahalli Hobli, Bangalore South Taluk, Bangalore District, Presently Within The Limits Of Bomp And Bounded On: Boundaries: East By: Passage, West By: Open To Sky, North By: Corridor, South By: Flat No. 402, Within The Registration District Of Bangalore And Sub Registration District At Jayanagar (Rajarajeshwari Nagar).	Rs. 62,50,000/- Rs. 6,25,00,00/-	28.01.2026 at 11.00 AM to 01.00 PM	27.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601039211278411 1. Madhu V, S/o. Venkateshappa 2. Renu, W/o. Madhu V	All that piece and parcel of The Immovable Property Described In Form No. 9, Junger, No. 194, Property No. 194, Presently Comes Under The Hebbagodi Nagar Sabhe, Ward No. 22, Hebbagodi Nagar Sabhe In Km2 24 (Rule 53(1)(A) Assessment Khata Property Identification No. 224/194, Measuring East To West: (29+30)/2 And North To South: (25+42)/2 In All 988.50 Sq. Ft., Consisting Of Ground Floor, First Floor And 2nd Floor, In All Measuring 27 Squares Mosaic Flooring Rcc Building, Situated At Hebbagodi Village, Attibele Hobli, Anekal Taluk, Bangalore Urban District Bounded On: East By: House of Krishnappa, South By: Properties of Manjunath & Subramani, West By: Sellers Property And Road, North By: Government Land, Within The Registration District Of Bangalore And Sub Registration Office At Basavanagudi.	Rs. 37,10,000/- Rs. 3,71,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
2.	Lan No. - 601138011398973 1. Naveen R 2. Puttalakshmi B	All that piece and parcel of Immovable Property Beraing Site No. 68 Formed In Sy. No. 242/3, 242/4, 243/3, 244/1, 244/2, 266/3, 277/1, 278 & 279 Totally Measuring 21 A37 G Of Mandakalli Grama, Located At "Shri Sharada Badavane, Layout Formed By Shree Sharada Gruha Nirman Sahakara Sangha, Situated At Mandakalli Grama, Kasaba Hobli, Mysore Taluk. Measuring East To West: 9.00, Meters & North To South: (9.10+8.30)/2 Meters, Admeasuring: 78.30sq Mts. Bounded On The: Boundaries: East By: Road, West By: Private Property, North By: Site No. 67, South By: Private Property (Within The Registration District Of Mysore And Sub Registration Office At Mysore Sub Registrar Herein After Referred To As "Residential Property").	Rs. 19,70,000/- Rs. 1,97,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
3.	Lan No. - 601139211636636 1. Mangalamma S, W/o. Siddhaiah 2. Siddhaiah M, S/o. Siddhaiah Urmoliah	All that part and parcel of the Property No. 962, P. I. D. No. 152200501200220464, Situated At Nagarle Grama, Nagarle Gramapanchayath, Nanjangud Block, Mysore (D), Measuring East To West, 6.70 Meters, North To South, 9.14 Meters, Admeasuring 61.24 Sq. Meters; Boundaries: East By: Road, West By: Devammanamahadevanayaka, North By: House Of Puttasiddamma, South By: House Of Eranaahna Mahadevaiah, With The Registration District Of Mysore And Sub Registraton Office At Nanjangud, (Hear In After Referred To As Residential Property).	Rs. 17,30,000/- Rs. 1,73,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore / Mysore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmml.com, URL: www.kmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



SB
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://tender.sbi/SBI/>

Place: Navi Mumbai Sd/- Deputy General Manager (Network Technology Dept.)
Date: 21.12.2025



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHC65257B
2.	Address of the Registered office Regd. Office: 15th Floor, A Block, Westgate, Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051. http://www.blusmart.com
3.	URL of website Delhi, Gurgaon, Bengaluru and in other locations.
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services Company is into the business of Electric ride-hailing mobility service and EV charging network.
6.	Quantity and value of main products/ services sold in last financial year Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs
7.	Number of employees/workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Details can be sought by sending email at corp.blusmart@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought by sending email at corp.blusmart@npvinsolvency.in
10.	Last date for receipt of expression of interest 05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants 08-01-2026
12.	Last date for submission of objections to provisional list 13-01-2026
13.	Date of issue of final list of prospective resolution applicants 23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28-01-2026
15.	Last date for submission of resolution plans 27-02-2026
16.	Process email id to submit Expression of Interest corp.blusmart@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME No information available

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Adatiya
Resolution Professional
In the Matter Of **BLU-SMART MOBILITY LIMITED**
IBBI Reg. No: IBBI/PA-0040/PA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad Email for Correspondence - corp.blusmart@npvinsolvency.in



CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoP/PCIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/ returned/ not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL House, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetalra@gmail.com

For Cubical Financial Services Limited Sd/- Ashwani Kumar Gupta (Managing Director)
Place: New Delhi Date: 20.12.2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor 17.07.2019
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor U61100TN2019PTC130577
5	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records) Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor 09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process 06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9	Address and e-mail of the interim resolution professional, as registered with the Board 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: cs.srajendran.associates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: corp.anseaways@gmail.com
11	Last date for submission of claims 01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025. The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED**
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

Place: Chennai
Date: 21.12.2025



TUMKUR VEERASHAIVA CO-OP BANK LTD.,
A.O. Dr. S. Radhakrishnan Road, S.S. Puram, Tumkur - 572102,
Ph No. : 0816 - 2254027, E-Mail : tvcbank@gmail.com Website: www.tvcbld.com

TENDER - CUM - AUCTION SALE NOTICE
AUCTION SALE OF IMMOVABLE PROPERTY UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Whereas, Mrs. S Uma W/o Sreenivasa N No.208, 2nd Main Road, Mahalakshmi Layout, Bangalore, having failed to repay the debt in respect of borrowing from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore-560079, the total amount due and payable by them jointly and severally as per the agreed terms and conditions is **Rs.12,80,27,384/- (Rupees Twelve Crore Eighty Lakh Twenty Seven Thousand Three Hundred Eighty Four Only)** as on 18.12.2025 due and payable by you as on 02.08.2025, along with interest at the applicable rate and costs thereon.
Whereas the Bank has issued notice under Section 13 (2) of the SARFAESI Act, 2002 and in pursuance to and in exercise of the powers conferred under Section 13 (4) of the Act, the Authorised Officer has taken possession of the mortgaged property including those more fully described hereunder, and the Bank has decided to sell the below mentioned property under the provisions of the SARFAESI Act read with the relevant rules of the Security Interest (Enforcement) Rules, 2002.

Description of Property	Date & Time of Opening Tender and Place of Auction	Reserve Price & EMD Amount
All that piece and parcel of the Residential vacant property bearing Corporation No.265-17, (Old No.265), formed by Bangalore Development Authority at 4th Main Road, Mahalakshmi Layout, Bangalore-560086, measuring East to West 80ft., North to South 53.875 ft., in all measuring 4310 sq. ft. Bounded By: East : Site No.245, West : Road, North : Site No.264, South : Site No.266.	14.01.2026 at 11.30 AM Tumkur Veerashaiva Co-Op Bank Ltd. Basaveshwaranagar Branch, Bangalore	Rs. 7,12,94,500/- (Rupees Seven Crore Twelve Lakh Nineh Four Thousand Five Hundred Only) EMD: Rs. 71,29,450/- (Rupees Seventy One Lakh Twenty Nine Thousand Four Hundred Fifty Only)

Terms and Conditions of Auction Sale: - (1) The Tender form can be collected from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (Ph. 080-23580916, 9900066751, 9900066754 or 9686114756) on all working days during office hours. (2) The intending bidders should submit their bids in the prescribed tender form in closed cover along with EMD of 10% of the Reserve Price by means of Demand Draft / Banker's Cheque/ RTGS / Pay Order drawn in favour of Tumkur Veerashaiva Co-Op Bank Ltd., payable at Bangalore. The Demand Draft / Banker's Cheque / RTGS/ Pay Order shall be drawn after the date of publication of this Tender - cum - Auction Sale Notice. (3) Tenders not in the prescribed format will not be accepted. The tender along with the EMD shall be submitted at Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore latest by 13.01.2026 before 4.30 P.M. Tender without EMD shall be summarily rejected. (4) The property "SHALL NOT" be sold below the reserve price. (5) In case the bidder is not successful the EMD amount shall be refunded without interest. (6) The EMD amount shall be liable for forfeiture without prior notice, if the successful bidder fails to adhere to the terms and conditions of the Auction Sale. (7) The sealed tenders will be opened by the Authorised Officer in the presence of the available / attending bidders at 11.30 AM on 14.01.2026. (8) After opening the tenders, the intending bidders may be given opportunity at the discretion of the Authorised Officer to have, intense bidding amongst themselves to enhance the offer Price. (9) The successful bidder SHALL DEPOSIT 25% OF THE SALE PRICE (INCLUSIVE OF EMD) immediately after the auction sale, on the same day, in Demand Draft/RTGS and the balance of the Sale Price within 15 days from the date of confirmation of sale. In case of default by the successful bidder, all the amounts deposited till then shall be forfeited without notice and the property shall be put for re-auction. (10) The successful bidder shall bear the statutory dues / taxes / charges / property tax / E B charges / water charges / conveyance charges such as stamp duty, registration fee/TDS etc. that is required to be paid in order to get the property conveyed in his/her favor, as per the applicable laws. (11) The Authorised Officer has absolute right to accept or reject any or all of the tender or/ bid / offer and / or adjourn / postpone / cancel the Auction Sale without assigning any reason, and also to modify an or all terms and conditions of the sale without prior notice. (12) The sale is subject to confirmation by the Bank. (13) The property can be inspected by the intending bidder between 10.00 AM to 5.00 PM at his/her expenses at the address mentioned in the Schedule. (14) The property is put for sale on "AS IS WHERE IS CONDITION" and "AS IS WHAT IS CONDITION". The intending bidder SHALL SATISFY HIM/ HER SELF about the title, ownership, statutory approvals, encumbrances etc. of the property. (15) The intending bidder should submit a consent letter along with Tender Form regarding his/her satisfaction about title, ownership, statutory approvals, encumbrances etc. of the property and consent for bidding. (16) In case the bidder is a company, a copy of the resolution passed by the Board of Directors authorizing the actual bidder to participate in the auction on behalf of the Company should be submitted.

For further details the intending bidders may contact the Authorised Officer Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (ph. 080-23580916, 9900066751, 9900066754, or 9686114756)
E-Mail: br.0006m@tvcbld.com
Date: 20.12.2025
Place: Tumkur

Sd/- Authorised Officer
Tumkur Veerashaiva Co-Op Bank Ltd.

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GO1034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT
(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	
		(Reviewed)		(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in. the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkai)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GO1034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025
(Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated		
		Half Year Ended	Year Ended	Half Year Ended	Year Ended	Year Ended
		30.09.2025	30.09.2024	31.03.2025	30.09.2025	31.03.2025
		(Reviewed)		(Audited)	(Reviewed)	
				(Audited)	(Audited)	
1	Total Income from Operation (including Other Income)	35.87	72.58	44.27	9,717.44	7,054.61
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	(8.06)	24.91	(28.91)	525.30	342.30
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)
10	Earning per share (Rs)					
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmml.com, URL: www.kmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



OSBI
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>
Place: Navi Mumbai **Sd/- Deputy General Manager**
Date: 21.12.2025 **(Network Technology Dept.)**

PUBLIC NOTICE
Notice is hereby given to the general public that Cady Estates Private Limited, a company incorporated under the Companies Act, through its Director Mr. Chaitanya Jaipuria, has agreed to purchase the entire freehold built-up property bearing No. E-6, Block "E", measuring 355.55 sq. yards, situated at Green Park (Main), New Delhi-110016, along with all rights, title, interest, easements and appurtenances thereto. And as per the documents provided the said property is owned by: 1.Mr. Pankaj Mital, 2.Mr. Parag Mital, 3.Mrs. Vandana Agarwal, 4.Mr. Gaurav Mittal, 5.Mr. Uma Chran Mital, 6.Mr. Keshav Das Mital, by virtue of family settlement, succession, Wills, Gift Deed, mutation records and other title documents.
Any person(s), authority(ies), institution(s) or entity(ies) having any right, title, interest, claim, charge, lien, litigation, inheritance right or objection of any nature whatsoever in respect of the said property, whether by way of sale, mortgage, lease, gift, agreement, trust, will, succession or otherwise, are hereby called upon to submit their claims/objections in writing, along with supporting documentary evidence, within 15 (fifteen) days from the date of publication of this notice. All objections/claims must be sent to the undersigned at the address mentioned below. If no objection is received within the stipulated period, it shall be conclusively presumed that no person has any right, title, interest or claim in respect of the said property, and the proposed transaction shall proceed without any reference to such person(s), and no claim shall thereafter be entertained.
CONTACT DETAILS FOR OBJECTIONS
Karnail Singh Advocate 9811163363
K-8, Basement, Jungpura Extension, New Delhi

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND BY CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. BLU-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHCG5257B Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jyoti Park, Ahmedabad, Gujarat, India, 380051.
2.	Address of the Registered office http://www.blu-smart.com
3.	URL of website http://www.blu-smart.com
4.	Details of place where majority of fixed assets are located Delhi, Gurgaon, Bengaluru and in other locations
5.	Installed capacity of main products/ services Company is into the business of Electric ride-hailing mobility service and EV charging network
6.	Quantity and value of main products/ services sold in last financial year Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs
7.	Number of employees/workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Details can be sought by sending email at: corp.blusmart@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought by sending email at: corp.blusmart@npvinsolvency.in
10.	Last date for receipt of expression of interest 05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants 08-01-2026
12.	Last date for submission of objections to provisional list 13-01-2026
13.	Date of issue of final list of prospective resolution applicants 23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28-01-2026
15.	Last date for submission of resolution plans 27-02-2026
16.	Process email id to submit Expression of interest corp.blusmart@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME No information available

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Adatiya
Resolution Professional
In the Matter of **BLU-Smart Mobility Limited**
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Place: Ahmedabad **Email for Correspondence - corp.blusmart@npvinsolvency.in**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	A&N Seaways and Projects Private Limited
2 Date of incorporation of corporate debtor	17.07.2019
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5 Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street 1st Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6 Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7 Estimated date of closure of insolvency resolution process	06.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.rajendran.associates@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: corp.anseaways@gmail.com
11 Last date for submission of claims	01.01.2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as determined by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025.
The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of **A&N Seaways and Projects Private Limited**
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

Place: Chennai
Date: 21.12.2025



ICICI Bank
Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor,
New Rohtak Road, Karol Bagh, New Delhi- 110005

SYMBOLIC POSSESSION NOTICE
The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Rajesh Kumar/ Uma/ Ankit Kumar/ LBAGR00004931586/ LBAGR00002852548/ LBAGR00002852546	Plot No. 15 A Khasra No. 45, Laxmi Puram Mauza Alwatya Bai Lohamandi Agra- 282001/ Dec 18, 2025	September 18, 2025 Rs. 33,87,404.46/-	Agra
2.	Renu Verma/ Bhupendra Singh Verma/ LBAGR00004929244	Flat- No. UG-1, Upper Ground Floor Plot No. 12, Sector 4 B Baghwati Galaxy, Sikandara Lohamandi Agra- 282001/ Dec 18, 2025	September 30, 2025 Rs. 63,74,282.35/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: December 20, 2025
Place: Agra

Sincerely Authorised Officer
For ICICI Bank Ltd.



ICICI Home Finance
Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd floor, No.1984/4, plot No. 59, Green Park Colony, Near 48 Chamber, Elite Chauraha, Civil Lines Jhansi-284003

PHYSICAL POSSESSION NOTICE
Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558523.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak, South: Rasto 4.57 Mtr., East: House of Masali, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 19,83,070.82/-	Jhansi
2.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558794.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak, South: Rasto 4.57 Mtr., East: House of Masali, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 99,172.49/-	Jhansi

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date : December 21, 2025
Place: Jhansi
Authorized Officer,
ICICI Home Finance Company Limited

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GOI034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT (Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	31.03.2025
		(Reviewed)	(Audited)	(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in, the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhaript, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025 (Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated			
		Half Year Ended	Year Ended	Half Year Ended	Year Ended		
		30.09.2025	30.09.2024	31.03.2025	30.09.2024	31.03.2025	
		(Reviewed)	(Audited)	(Reviewed)	(Audited)		
1	Total Income from Operation(including Other Income)	35.87	72.58	44.27	9,717.44	13,405.00	
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	(4,119.11)	
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	(4,119.11)	
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	(3,518.39)	
5	Total Comprehensive-shive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive-shive income (after tax)]	(8.06)	24.91	(28.91)	525.30	(3,525.52)	
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63	(1,791.41)
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67	(1,726.98)
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90	141.90
9	Other Equity (Exclud-ing Revaluation Re-serve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)	(9,409.25)
10	Earning per share (Rs)						
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56	(121.71)
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	14.56	(121.71)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.
2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
Sd/-
(A.K.Bagchi)
Managing Director-EIL

Place: Visakhapatnam
Date: 19th December 2025

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, **Email id:** cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Order No. SEBI/CINIRSD/MRSD-PdY/CIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2025 and rejected/ returned/ not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt Ltd., BEETAL HOUSE, 3rd Floor, 9B, Madangir, Behind LSC, New Delhi - 110062, Tel: 011-29961281-283 / 26051061, email: beetalrta@gmail.com
For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta
(Managing Director)

Place: New Delhi
Date: 20.12.2025

YES BANK Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055
India. Website: www.yesbank.in Email: communications@yesbank.in CIN: L65190MH2003PLC143249

PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT
Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities accounts have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

S. N.	Account Number	Type of Loan	Name of Borrowers Co-borrower, Mortgagors	O/s As per 13(2) Notice	NPA Date Notice Date
1.	Cust id- 2179868	Overdraft & Dropline Overdraft facility	1. M/s Office Solution (Borrower) Through its proprietor, 2. Mr. Mukesh Chand Jindal (Proprietor/ Guarantor/ Mortgagor)	Rs. 98,26,614.66/- (Rupees Ninety Eight Lakh Twenty Six Thousand Six Hundred Fourteen and Sixty Six Paise Only) as on 09.12.2025	18-11-2025 12-12-2025

Details of secured asset : All that piece and parcel of freehold residential flat bearing no.63-F, 2nd Floor, Block-F, Category-L.I.G., situated in the layout plan of Housing Estate at Mayur Vihar, Phase-1, Delhi-110091. Boundaries : N/E: Open/Park, S/W: Road/Open, S/E: Flat No. 64E, N/W: Entry/Passage. **Mortgagor:** Mr. Mukesh Kumar Jindal

The above borrower(s)/co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.
Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 21-12-2025 **Places: DELHI** **Sd/- Authorized Officer, For Yes Bank Ltd**



NAINITAL BANK
Branch- Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088, Phone No. 011-27495914/27493733

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from The Nainital Bank Ltd., Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch is/are NPAs. The demand notice u/s 13(2) of the SARFAESI Act, 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section 13(4) of Act in case of their failure to pay the amount mentioned along with future interest and charges within 60 days.

Name & Address of Borrowers/Guarantors
1. Vikas Sirohi S/o Sushil Singh (Borrower), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi-110015, Also At- Sehra, Post - Sehra Saidpur, Bulandshahr, Uttar Pradesh- 245411. 2. Aneet Teotia S/o Kiran Pal Singh (Guarantor), R/o 421, Khatri Wara, Sikandrabad, Bulandshahr, Sikandrabad, Uttar Pradesh- 203205. 3. Aaditya Verma S/o Sanjay Verma (Guarantor), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi- 110015. Issued Demand Notice dated 04.12.2025 for Rs. 6,99,175.20 (Rupees Six Lakh Ninety Nine Thousand One Hundred Seventy Five And Paise Twenty only on 03.12.2025) (plus future interest & other expenses thereon with effect from 04.12.2025) less recovery, if any. Brief details of Vehicle hypothecated/Mortgaged : Hypothecaion of Vehicle- Maker's Name- Hyundai Motor India, Model no.- Verna 1.5MPI MT SX, Norms- Bharat Stage VI, Registration Number - UP13CA0080, Chasis Number - MALC841GLNM368311, Engine Number - G4FLNV416059, Colour- Phantom Black, Owner's name- VikasSirohi S/o Sushil Singh. The borrowers/guarantors are advised to collect undelivered original notice(s) addressed to them from our Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch and pay the amount outstanding with interest and their costs within 60 days from the date of this publication to avoid further action under the Act. Place : Shalimarbagh, Delhi Date : 21.12.2025 Authorized Officer



LIC HOUSING FINANCE LTD.
BACK OFFICE: LAXMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI - 110002
Appendix IV [Rule 8(1)]
POSSESSION NOTICE (for Immovable Property)

Whereas, the undersigned being the Authorized Officer of the LIC HOUSING FINANCE LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of power conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice as briefed under calling upon the Loanee, as briefed under to repay the amount mentioned in the notice being as briefed under + interest and other charges accrued thereupon within 60 days from the date of receipt of the said notice.
The Loanee having failed to repay the amount, notice is hereby given to the Loanee and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below, in exercise of power conferred on him/her under section 13(4) of the said Ordinance read with Rule 9 of the said Rules, on the dates mentioned against each account.
The Loanee in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **LIC HOUSING FINANCE LTD.** of an amount as briefed under + interest & other charges accrued thereupon within 60 days from the date of receipt of the said notice.

Sr. No.	Name of the Applicant(s) & Co-Applicant(s)	Description of the Immovable Property	Date of Demand Notice	Date of Possession Notice	Amount as per Demand Notice	Type of Possession
1.	Applicant(s):- Mr. Ashish Kulshreshtha Co-Applicant(s):- Ms. Anuja Kulshreshtha Loan A/c: 310500000285	All that part and parcel of the property Flat No. B-2/903, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 3,96,506.53 plus interest and other charges thereon.	Symbolic Possession
2.	Applicant(s):- Mr. Atish Tiwari Loan A/c: 310400001430	All that part and parcel of the property Villa No. T-3, Block Tulp, charges thereon.	10.09.2025	20.12.2025	Rs. 71,60,014.78 plus interest and other charges thereon.	Symbolic Possession
3.	Applicant(s):- Mr. Dhananjai Singh Loan A/c: 3105000001679	All that part and parcel of the property Flat No. / Unit No. D-402, 4th Floor, Tower Fressia, Block-D, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 11,05,273.51 plus interest and other charges thereon.	Symbolic Possession
4.	Applicant(s):- Mr. Kailash Chandra Sharma Co-Applicant(s):- Ms. Meena Sharma Loan A/c: 3105000003572	All that part and parcel of the property Flat No. B-2/908, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019	10.09.2025	20.12.2025	Rs. 9,50,463.20 plus interest and other charges thereon.	Symbolic Possession
5.	Applicant(s):- Mr. Pankaj Kumar Paul Loan A/c: 3104000002195	All that part and parcel of the property Flat No. / Unit No. A-304, 3rd Floor, Tower IXIA, Block-A, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 13,74,899.82 plus interest and other charges thereon.	Symbolic Possession
6.	Applicant(s):- Mr. Ravi Shankar M Singh Loan A/c: 3104000000712	All that part and parcel of the property Flat No.				



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601038011835940 1. Hemanth Kumar S, S/o. Sidde Gowda 2. Pooja G, W/o. Hemanth Kumar S	All that piece and parcel of the Property Apartment No.403, In 4th Floor Building Known As "Elite Tanishq" Along With 1250 Sq.ft. Of Super Builtup Area, 200 Sq.ft., of Undivided Share In Site No. 23 & 24 Along With Car Parking Space In Basement, Situated At Vajarahalli Village, Uttarahalli Hobli, Bangalore South Taluk, Bangalore District, Presently Within The Limits Of Bomp And Bounded On: Boundaries: East By: Passage, West By: Open To Sky, North By: Corridor, South By: Flat No. 402, Within The Registration District Of Bangalore And Sub Registration District At Jayanagar (Rajarajeshwari Nagar).	Rs. 62,50,000/- Rs. 6,25,00,000/-	28.01.2026 at 11.00 AM to 01.00 PM	27.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601039211278411 1. Madhu V, S/o. Venkateshappa 2. Renu, W/o. Madhu V	All that piece and parcel of The Immovable Property Described In Form No. 9, Junger, No. 194, Property No. 194, Presently Comes Under The Hebbagodi Nagar Sabhe, Ward No. 22, Hebbagodi Nagar Sabhe In Kmf 24 (Rule 53(1)(A) Assessment Khata Property Identification No. 224/194, Measuring East To West: (29+30)/2 And North To South: (25+42)/2 In All 988.50 Sq. Ft., Consisting Of Ground Floor, First Floor And 2nd Floor, In All Measuring 27 Squares Mosaic Flooring Rcc Building, Situated At Hebbagodi Village, Attibele Hobli, Anekal Taluk, Bangalore Urban District Bounded On: East By: House of Krishnappa, South By: Properties of Manjunath & Subramani, West By: Sellers Property And Road, North By: Government Land, Within The Registration District Of Bangalore And Sub Registration Office At Basavanagudi.	Rs. 37,10,00,000/- Rs. 3,71,00,000/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
2.	Lan No. - 601138011398973 1. Naveen R 2. Puttalakshmi B	All that piece and parcel of Immovable Property Beraing Site No. 68 Formed In Sy. No. 242/3, 242/4, 243/3, 244/1, 244/2, 266/3, 277/1, 278 & 279 Totally Measuring 21 A37 G Of Mandakalli Grama, Located At "Shri Sharada Badavane, Layout Formed By Shree Sharada Gruha Nirmana Sahakara Sangha, Situated At Mandakalli Grama, Kasaba Hobli, Mysore Taluk. Measuring East To West: 9.00, Meters & North To South: (9.10+8.30)/2 Meters, Admeasuring: 78.30sq Mts. Bounded On The: Boundaries: East By: Road, West By: Private Property, North By: Site No. 67, South By: Private Property (Within The Registration District Of Mysore And Sub Registration Office At Mysore Sub Registrar Herein After Referred To As "Residential Property").	Rs. 19,70,00,000/- Rs. 1,97,00,000/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
3.	Lan No. - 601139211636636 1. Mangalamma S, W/o. Siddhaiah 2. Siddhaiah M, S/o. Siddhaiah Urmolalah	All that part and parcel of the Property No. 962, P. I. D. No. 152200501200220464, Situated At Nagarle Grama, Nagarle Gramapanchayath, Nanjangud Block, Mysore (D), Measuring East To West, 6.70 Meters, North To South, 9.14 Meters, Admeasuring 61.24 Sq. Meters; Boundaries: East By: Road, West By: Devammanamahadevanayaka, North By: House Of Puttasiddamma, South By: House Of Eranaahna Mahadevaiah, With The Registration District Of Mysore And Sub Registraton Office At Nanjangud, (Hear In After Referred To As Residential Property).	Rs. 17,30,00,000/- Rs. 1,73,00,000/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore / Mysore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmml.com, URL: www.kmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



SB
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTech/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://tender.sbi/SBI/>

Place: Navi Mumbai Sd/- Deputy General Manager (Network Technology Dept.)
Date: 21.12.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BANGALURU & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHCG5257B
2.	Address of the Registered office Regd. Office: 15th Floor, A Block, Westgate, Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051. http://www.blu-smart.com
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of Corporate Debtor's registration status as MSME

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Adatiya
Resolution Professional
In the Matter Of **BLU-SMART MOBILITY LIMITED**
IBBI Reg. No: IBBI/IA-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad Email for Correspondence - cirp.blu-smart@npvinsolvency.in

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoP/PCIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/ returned/ not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL House, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetairta@gmail.com

For Cubical Financial Services Limited Sd/- Ashwani Kumar Gupta (Managing Director)
Place: New Delhi Date: 20.12.2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor 17.07.2019
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor U61100TN2019PTC130577
5	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records) Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor 09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process 06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional S Rajendran IBBI Regn. No. IBBI/IPA-002/IPA-N00098/2017-18/10241
9	Address and e-mail of the interim resolution professional, as registered with the Board 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: cs.srajendran.associates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: cirp.anseaways@gmail.com
11	Last date for submission of claims 01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025. The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED**
IBBI Regn. No. IBBI/IPA-002/IPA-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

Place: Chennai
Date: 21.12.2025



TUMKUR VEERASHAIVA CO-OP BANK LTD,
A.O. Dr. S. Radhakrishnan Road, S.S. Puram, Tumkur - 572102,
Ph No. : 0816 - 2254027, E-Mail : tvcbank@gmail.com Website: www.tvcbld.com

TENDER - CUM - AUCTION SALE NOTICE
AUCTION SALE OF IMMOVABLE PROPERTY UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Whereas, Mrs. S Uma W/o Sreenivasa N No.208, 2nd Main Road, Mahalakshmi Layout, Bangalore, having failed to repay the debt in respect of borrowing from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore-560079, the total amount due and payable by them jointly and severally as per the agreed terms and conditions is **Rs.12,80,27,384/- (Rupees Twelve Crore Eighty Lakh Twenty Seven Thousand Three Hundred Eighty Four Only)** as on 18.12.2025 due and payable by you as on 02.08.2025, along with interest at the applicable rate and costs thereon.
Whereas the Bank has issued notice under Section 13 (2) of the SARFAESI Act, 2002 and in pursuance to and in exercise of the powers conferred under Section 13 (4) of the Act, the Authorised Officer has taken possession of the mortgaged property including those more fully described hereunder, and the Bank has decided to sell the below mentioned property under the provisions of the SARFAESI Act read with the relevant rules of the Security Interest (Enforcement) Rules, 2002.

Description of Property	Date & Time of Opening Tender and Place of Auction	Reserve Price & EMD Amount
All that piece and parcel of the Residential vacant property bearing Corporation No.265-17, (Old No.265), formed by Bangalore Development Authority at 4th Main Road, Mahalakshmi Layout, Bangalore-560086, measuring East to West 80ft., North to South 53.875 ft., in all measuring 4310 sq. ft. Bounded By: East : Site No.245, West : Road, North : Site No.264, South : Site No.266.	14.01.2026 at 11.30 AM Tumkur Veerashaiva Co-Op Bank Ltd. Basaveshwaranagar Branch, Bangalore	Rs.7,12,94,500/- (Rupees Seven Crore Twelve Lakh Nineh Four Thousand Five Hundred Only) EMD: Rs. 71,29,450/- (Rupees Seventy One Lakh Twenty Nine Thousand Four Hundred Fifty Only)

Terms and Conditions of Auction Sale: - (1) The Tender form can be collected from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (Ph. 080-23580916, 9900066751, 9900066754 or 9686114756) on all working days during office hours. (2) The intending bidders should submit their bids in the prescribed tender form in closed cover along with EMD of 10% of the Reserve Price by means of Demand Draft / Banker's Cheque/ RTGS / Pay Order drawn in favour of Tumkur Veerashaiva Co-Op Bank Ltd., payable at Bangalore. The Demand Draft / Banker's Cheque / RTGS/ Pay Order shall be drawn after the date of publication of this Tender - cum - Auction Sale Notice. (3) Tenders not in the prescribed format will not be accepted. The tender along with the EMD shall be submitted at Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore latest by 13.01.2026 before 4.30 P.M. Tender without EMD shall be summarily rejected. (4) The property "SHALL NOT" be sold below the reserve price. (5) In case the bidder is not successful the EMD amount shall be refunded without interest. (6) The EMD amount shall be liable for forfeiture without prior notice, if the successful bidder fails to adhere to the terms and conditions of the Auction Sale. (7) The sealed tenders will be opened by the Authorised Officer in the presence of the available / attending bidders at 11.30 AM on 14.01.2026. (8) After opening the tenders, the intending bidders may be given opportunity at the discretion of the Authorised Officer to have, intense bidding amongst themselves to enhance the offer Price. (9) The successful bidder SHALL DEPOSIT 25% OF THE SALE PRICE (INCLUSIVE OF EMD) immediately after the auction sale, on the same day, in Demand Draft/RTGS and the balance of the Sale Price within 15 days from the date of confirmation of sale. In case of default by the successful bidder, all the amounts deposited till then shall be forfeited without notice and the property shall be put for re-auction. (10) The successful bidder shall bear the statutory dues / taxes / charges / property tax / E B charges / water charges / conveyance charges such as stamp duty, registration fee/TDS etc. that is required to be paid in order to get the property conveyed in his/her favor, as per the applicable laws. (11) The Authorised Officer has absolute right to accept or reject any or all of the tender or/ bid / offer and / or adjourn / postpone / cancel the Auction Sale without assigning any reason, and also to modify an or all terms and conditions of the sale without prior notice. (12) The sale is subject to confirmation by the Bank. (13) The property can be inspected by the intending bidder between 10.00 AM to 5.00 PM at his/her expenses at the address mentioned in the Schedule. (14) The property is put for sale on "AS IS WHERE IS CONDITION" and "AS IS WHAT IS CONDITION". The intending bidder SHALL SATISFY HIM/ HER SELF about the title, ownership, statutory approvals, encumbrances etc. of the property. (15) The intending bidder should submit a consent letter along with Tender Form regarding his/her satisfaction about title, ownership, statutory approvals, encumbrances etc. of the property and consent for bidding. (16) In case the bidder is a company, a copy of the resolution passed by the Board of Directors authorizing the actual bidder to participate in the auction on behalf of the Company should be submitted.

For further details the intending bidders may contact the Authorised Officer Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (ph. 080-23580916, 9900066751, 9900066754, or 9686114756)
E-Mail: br.0006m@tvcbld.com
Date: 20.12.2025
Place: Tumkur

Sd/- Authorised Officer
Tumkur Veerashaiva Co-Op Bank Ltd,

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GO1034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT
(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	
		(Reviewed)		(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in. the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GO1034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025
(Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated			
		Half Year Ended 30.09.2025	Half Year Ended 30.09.2024	Year Ended 31.03.2025	Half Year Ended 30.09.2025	Half Year Ended 30.09.2024	Year Ended 31.03.2025
		(Reviewed)	(Audited)	(Reviewed)	(Audited)	(Audited)	
1	Total Income from Operation (including Other Income)	35.87	72.58	44.27	9,717.44	7,054.61	13,405.00
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30	(3,518.39)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	(8.06)	24.91	(28.91)	525.30	342.30	(3,525.52)
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63	(1,791.41)
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67	(1,726.98)
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)	(9,409.25)
10	Earning per share (Rs)						
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56	(121.71)
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	14.56	(121.71)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.
2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
Sd/-
(A.K.Bagchi)
Managing Director-EIL

Place: Visakhapatnam
Date: 19th December' 2025

The Kerala Minerals and Metals Ltd

(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmmil.com, URL: www.kmmil.com

TENDER NOTICE		
SI No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank
Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd		

OSBI
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2

Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum - 2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>

Place: Navi Mumbai Sd/- Deputy General Manager
(Network Technology Dept.)
Date: 21.12.2025

PUBLIC NOTICE

Notice is hereby given to the general public that Gady Estates Private Limited, a company incorporated under the Companies Act, through its Director Mr. Chaitanya Jaipuria, has agreed to purchase the entire freehold built-up property bearing No. E-6, Block "E", measuring 355.55 sq. yards, situated at Green Park (Main), New Delhi-110016, along with all rights, title, interest, easements and appurtenances thereto. And as per the documents provided the said property is owned by 1.Mr. Pankaj Mittal, 2.Mr. Parag Mittal, 3.Mrs. Vandana Agarwal, 4.Mr. Gaurav Mittal, 5.Mr. Uma Chran Mittal, 6.Mr. Keshav Das Mittal, by virtue of family settlement, succession, Wills, Gift Deed, mutation records and other title documents.

Any person(s), authority(ies), institution(s) or entity(ies) having any right, title, interest, claim, charge, lien, litigation, inheritance right or objection of any nature whatsoever in respect of the said property, whether by way of sale, mortgage, lease, gift, agreement, trust, will, succession or otherwise, are hereby called upon to submit their claims/objections in writing, along with supporting documentary evidence, within 15 (fifteen) days from the date of publication of this notice. All objections/claims must be sent to the undersigned at the address mentioned below. If no objection is received within the stipulated period, it shall be conclusively presumed that no person has any right, title, interest or claim in respect of the said property, and the proposed transaction shall proceed without any reference to such person(s), and no claim shall thereafter be entertained.

CONTACT DETAILS FOR OBJECTIONS
Karnail Singh Advocate 9811163363
K-8, Basement, Jungpura Extension, New Delhi

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND
E-COMMERCE NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (14) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHQG5257B
2.	Address of the Registered office Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jyoti Park, Ahmedabad, Gujarat, India, 380051.
3.	URL of website http://www.blu-smart.com
4.	Details of place where majority of fixed assets are located Delhi, Gurgaon, Bengaluru and in other locations
5.	Installed capacity of main products/ services Company is into the business of Electric ride-hailing mobility service and EV charging network
6.	Quantity and value of main products/ services sold in last financial year Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs
7.	Number of employees/workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
10.	Last date for receipt of expression of interest 05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants 08-01-2026
12.	Last date for submission of objections to provisional list 13-01-2026
13.	Date of issue of final list of prospective resolution applicants 23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28-01-2026
15.	Last date for submission of resolution plans 27-02-2026
16.	Process email id to submit Expression of interest cirp.blusmart@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME No information available

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Aditya
Insolvency Resolution Professional

In the Matter of Blu-Smart Mobility Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Date: December 21, 2025 Validity of AFA: December 31, 2025
Place: Ahmedabad Email for Correspondence - cirp.blusmart@npvinsolvency.in

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	A&N Seaways and Projects Private Limited
2 Date of incorporation of corporate debtor	17.07.2019
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5 Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 398, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6 Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7 Estimated date of closure of insolvency resolution process	06.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.rajendran.associates@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	C/o S Rajendran & Associates 2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.anseaways@gmail.com
11 Last date for submission of claims	01.01.2026
12 Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025.

The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in claim, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Place: Chennai
Date: 21.12.2025
Authorisation for Assignment valid till 31st December 2026

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Rajesh Kumar/ Uma/ Ankit Kumar/ LBAGR00004931586/ LBAGR00002852548/ LBAGR00002852546	Plot No. 15 A Khasra No. 45, Laxmi Puram Mauza Alwathiya Bai Lohamandi Agra- 282010/ Dec 18, 2025	September 18, 2025 Rs. 33,87,404.46/-	Agra
2.	Renu Verma/ Bhupendra Singh Verma/ LBAGR00004929244	Plot No. UG-1, Upper Ground Floor Plot No. 12, Sector 4 B Baghwati Colony, Sikandara Lohamandi Agra- 282001/ Dec 18, 2025	September 30, 2025 Rs. 63,74,282.35/-	Agra

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: December 20, 2025
Place: Agra

Sincerely Authorised Officer
For ICICI Bank Ltd.

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd floor, No.1984/4, plot No. 59, Green Park Colony, Near 48 Chamber, Elite Chauraha, Civil Lines Jhansi-284003

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558523.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak. South: Rasta 4.57 Mtr., East: House of Masalti, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 19,83,070.82/-	Jhansi
2.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558794.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak. South: Rasta 4.57 Mtr., East: House of Masalti, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 99,172.49/-	Jhansi

The above-mentioned borrower(s)/ guarantor(s) is hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : December 21, 2025
Place: Jhansi

Authorized Officer,
ICICI Home Finance Company Limited

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.

(A Government of India Enterprise)
CIN: L51430OR1918GOI034390

Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001

Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT (Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	
		(Reviewed)		(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.

2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).

For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED

CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhaript, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025 (Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated		
		Half Year Ended	Year Ended	Half Year Ended	Year Ended	
		30.09.2025	30.09.2024	31.03.2025	30.09.2024	31.03.2025
		(Reviewed)		(Reviewed)	(Audited)	
1	Total Income from Operation(including Other Income)	35.87	72.58	44.27	9,717.44	13,405.00
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	(8.06)	24.91	(28.91)	525.30	342.30
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)
10	Earning per share (Rs)					
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	14.56

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.

2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Sd/-
(A.K.Bagchi)
Managing Director-EIL

Place: Visakhapatnam
Date: 19th December 2025

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph: 911-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited

Pursuant to SEBI Circular No. SEBI/HO/MRSD/MRSD-PoD/PI/CIR/2025/597 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/returned/not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beatal Financial & Computer Services Pvt.Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beatalra@gmail.com

For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta
(Managing Director)

Place: New Delhi
Date: 20.12.2025

YES BANK Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055
Inds. Website: www.yesbank.in Email: communications@yesbank.in CIN: L65190MH2003PLC143249

PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities are under have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

S. N.	Account Number	Type of Loan	Name of Borrowers Co-borrower, Mortgagors	O/s As per 13(2) Notice	NPA Date Notice Date
1.	Cust id- 2179868	Overdraft & Dropline Overdraft facility	1. M/s Office Solution (Borrower) Through its proprietor, 2. Mr. Mukesh Chand Jindal (Proprietor/ Guarantor/ Mortgagor)	Rs. 98,26,614.66/- (Rupees Ninety Eight Lakh Twenty Six Thousand Six Hundred Fourteen and Sixty Six Paise Only) as on 09.12.2025	18-11-2025 12-12-2025

Details of secured asset : All that piece and parcel of freehold residential flat bearing no.63-F, 2nd Floor, Block-F, Category-L.I.G., situated in the layout plan of Housing Estate at Mayur Vihar, Phase-1, Delhi-110091. Boundaries : N/E: Open/Park, S/W: Road/Open, S/E: Flat No. 64E, N/W: Entry/Passage. **Mortgagor:** Mr. Mukesh Kumar Jindal

The above borrower(s)/co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 21-12-2025 Places: DELHI Sd/- Authorized Officer, For Yes Bank Ltd

NAINITAL BANK
Branch- Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088, Phone No. 011-27495914/27493733

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from The Nainital Bank Ltd., Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch is/are NPAs. The demand notice u/s 13(2) of the SARFAESI Act, 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section 13(4) of Act in case of their failure to pay the amount mentioned along with future interest and charges within 60 days.

Name & Address of Borrowers/Guarantors
1. Vikas Sirohi S/o Sushil Singh (Borrower), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi-110015, Also At- Sehra, Post - Sehra Saldpur, Bulandshahr, Uttar Pradesh- 245411. 2. Aneet Teotia S/o Kiran Pal Singh (Guarantor), R/o 421, Khatri Vihar, Sikandrabad, Bulandshahr, Sikandrabad, Uttar Pradesh- 203205. 3. Aaditya Verma S/o Sanjay Verma (Guarantor), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi- 110015.

Issued Demand Notice dated 04.12.2025 for Rs. 6,99,175.20 (Rupees Six Lakh Ninety Nine Thousand One Hundred Seventy Five And Paise Twenty Only as on 03.12.2025) (plus future interest & other expenses thereon with effect from 04.12.2025) less recovery, if any.

Brief details of Vehicle hypothecated/Mortgaged : Hypothecation of Vehicle- Maker's Name- Hyundai Motor India, Model no.- Verna 1.5MPI MT SX, Norms- Bharat Stage VI, Registration Number - UP13CA0080, Chasis Number - MALC841GLNM368311, Engine Number - G4FLNV416059, Colour- Phantom Black, Owner's name- VikasSirohi S/o Sushil Singh.

The borrowers/guarantors are advised to collect undelivered original notice(s) addressed to them from our Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch and pay the amount outstanding with interest and their costs within 60 days from the date of this publication to avoid further action under the Act.

Place : Shalimarbagh, Delhi Date : 21.12.2025 Authorized Officer

LIC HOUSING FINANCE LTD.
BACK OFFICE: LAXMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI - 110002
Appendix IV [Rule 8(1)]
POSSESSION NOTICE (for Immovable Property)

Whereas, the undersigned being the Authorized Officer of the LIC HOUSING FINANCE LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of power conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice as briefed under calling upon the Loanee, as briefed under to repay the amount mentioned in the notice being as briefed under + interest and other charges accrued thereupon within 60 days from the date of receipt of the said notice.

The Loanee having failed to repay the amount, notice is hereby given to the Loanee and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below, in exercise of power conferred on him/her under section 13(4) of the said Ordinance read with Rule 9 of the said Rules, on the dates mentioned against each account.

The Loanee in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **LIC HOUSING FINANCE LTD.** of an amount as briefed under + interest & other charges accrued thereupon within 60 days from the date of receipt of the said notice.

Sr. No.	Name of the Applicant(s) & Co-Applicant(s)	Description of the Immovable Property	Date of Demand Notice	Date of Possession Notice	Amount as per Demand Notice	Type of Possession
1.	Applicant(s):- Mr. Ashish Kulshreshtha Co-Applicant(s):- Ms. Anuja Kulshreshtha Loan A/c: 310500000285	All that part and parcel of the property Flat No. B-2/903, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 3,96,506.53 plus interest and other charges thereon.	Symbolic Possession
2.	Applicant(s):- Mr. Atish Tiwari Loan A/c: 310400001430	All that part and parcel of the property Villa No. T-3, Block Tulip, Krish City (Phase 1) Dharuhera Bhiwadi Bypass Road (SH-25), Alwar Bypass Road, Village Tapukara, Bhiwadi, Distt. Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 71,60,014.78 plus interest and other charges thereon.	Symbolic Possession
3.	Applicant(s):- Mr. Dhananjay Singh Loan A/c: 3105000001679	All that part and parcel of the property Flat No. / Unit No. D-402, 4th Floor, Tower Fressia, Block-D, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 11,05,273.51 plus interest and other charges thereon.	Symbolic Possession
4.	Applicant(s):- Mr. Kailash Chandra Sharma Co-Applicant(s):- Ms. Meena Sharma Loan A/c: 3105000003572	All that part and parcel of the property Flat No. B-2/908, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 9,50,463.20 plus interest and other charges thereon.	Symbolic Possession
5.	Applicant(s):- Mr. Pankaj Kumar Paul Loan A/c: 3105000002195	All that part and parcel of the property Flat No. / Unit No. A-304, 3rd Floor, Tower IXIA, Block-A, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 13,74,899.82 plus interest and other charges thereon.	Symbolic Possession
6.	Applicant(s):- Mr. Ravi Shankar M Singh Loan A/c: 310400000712	All				

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**IDBI BANK**

IDBI Bank Limited, Retail Recovery, Authorised Officer,
3 rd Floor D. No: 5-9-89/1 and 2, Chapel Road,Hyderabad-
500001,Telangana , Tel:04067694111/66746044
Email: dv.krishna@idbi.co.in

CIN: L65190MH2004GO148838

**PUBLIC NOTICE FOR SALE THROUGH E-AUCTION
SALE OF IMMOVABLE PROPERTY UNDER SARFAESI Act**

The undersigned being the Authorized Officer (AO) on behalf IDBI Bank Limited (IDBI) invites Bids/Offer from reputed and genuine parties for purchase of following immovable property through e-auction under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act) read with Security Interest (Enforcement) Rules, 2002 (the Rules), possession whereof has been taken by the AO, IDBI Bank Ltd on August 08, 2025.

Short description of the Immovable Property Mortgaged by Sri Ganesh Kumar Pamula and Smt.Pamula Anusha ('the Borrowers')	Reserve Price (in Rs. Lakh)	EMD (in Rs.Lakh)
Open Plot situated at S.V. Electronic City III Plot No 54 admeasuring 167 Sq. yds. or thereabouts, situate within the Village limits of Sirigiripur Taluka and Registration Sub-District Maheshwaram, District and Registration District Ranga Reddy in the State of Telangana) All that piece and parcel of land comprised in and forming part of above mentioned details which is bounded as follows: On the East by: 30'-0" Wide road, On the West by: Plot No 61, On the South by: Plot No 53, On the North by: Plot No 55 Location: Google Map Coordinates: 17.151196, 78.433845	Rs.20.10 lakh	Rs.2.10 lakh

The outstanding dues of IDBI Bank as on Rs.32,26,704/- (Rupees Thirty Two Lakh Twenty Six Thousand Seven Hundred and Four) together with expenses, charges and further interest thereon with effect from 15.12.2025 at the contractual rates upon the footing of compound interest.

Date of Sale of Bid/ Tender document	Date of Inspection	Last Date of submission of Bid	Opening of Bids	Date and time of e-auction
Dec 22, 2025 onwards	Every working day during Dec 22, 2025 to Jan 3, 2026 during 10.30 am to 5.00 pm with prior request	January 3, 2025	January 5, 2025	January 06, 2026 from 11.00 am onwards

*EMD to be remitted to Account No.00234915010026, IFSC Code: IBKL0000002, Branch Name: IDBI Bank Limited,Basheerbagh Branch, Hyderabad, by way of RTGS only in favour of IDBI Bank Ltd.
*Interested bidders shall submit proof of payment along with KYC documents (photo identity and address proofs) like PAN Card (compulsory), Aadhaar Card, Passport, Voter ID card, Driving License etc. in person to the authorized officer at the address given above. Online submission of bids shall not be entertained and rejected. The bidder shall have to submit the bid along with necessary documents and filling formats in person by visiting the AO at the address given above.
*The amount of EMD paid by the interested bidders shall carry no interest. The EMD shall be forfeited if the bidder does not participate in the e-auction by placing the bid. AO may retain EMD of top three bidders up to 3 months from the date of opening of the bids.
*On receipt of the EMD and other stipulated documents, and if same found in order in all respects, such interested Bidders shall be provided with "User id & Password" by e-mail to their valid e-mail addresses (which is mandatory for participating in e-auction) by the e-auction service provider M/S ANTARES SYSTEMS LIMITED. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) on same day at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount by the successful bidder within the prescribed period, the deposited amount, including EMD, shall be forfeited.

Gist of the terms & conditions appearing in Bid Documents:
a) The immovable property is proposed to be sold on "as is where is", "as is what is", "whatever there is" and "without recourse basis".
b) The immovable property shall not be sold below the Reserve Price.
c) The AO will not take responsibility for any dues (Statutory or otherwise) outstanding as on date and yet to fall due, including dues that may affect transfer of property in the name of the successful bidder and such dues, if any, will have to be borne by the successful purchaser. IDBI shall not take any responsibility to provide information on the same. The successful bidder would be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any, etc. for transfer of immovable property.
d) The immovable property mentioned in the Bid Documents are based on the charges/mortgages created by the Borrower/s in favour of IDBI, the details whereof are given in the Bid Documents. Interested parties are requested to verify the details of the immovable property and inspect the records relating to it available with AO on request.
e) The immovable property is being sold free from charges and encumbrances of IDBI only.
f) For e-auction registration/support contact M/S ANTARES SYSTEMS LIMITED, Hanganasur, #137/3, Bangalore Mysore Road, Opp. to Metro Pillar P-696, Kengeri, Bangalore - 560 060 or their representative Miss. B M Sushmitha / Mrs. Pooja M Phone Nos. - 8951944363/ 9686196751 and website www.bankauctionwizards.com
g) For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank's website i.e. www.idbibank.in. For any clarification, the interested parties may contact Shri DV Krishna Reddy DGM (Tel: 040 6769 4111, E-mail: dv.krishna@idbi.co.in) and Shri. Abhishek Naini, AGM (Tel: 040-6674 6044, E-mail: abhishek.naini@idbi.co.in)
h) IDBI and AO do not take responsibility for any errors/omissions/discrepancy/shortfall etc. in the immovable property or for procuring any permissions etc. or for the dues of any authority established by law. IDBI and AO shall not be responsible for any error, inaccuracy or omission in this proclamation of sale.
i) AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the Act.

Statutory 30 days' Notice under Rule 9 (1) of the Rules:
The Borrowers viz. Sri Ganesh Kumar Pamula and Smt.Pamula Anusha are hereby notified under Rule 9 (1) of the Rules that the above mentioned immovable property shall be sold within 15 days from the date of this notice by holding public e-auction. However, the Borrowers may pay the entire outstanding dues of together with expenses, charges and further interest thereon with effect from December 15, 2025 and take back the possession of the immovable property in question. In case Borrowers fail to pay the outstanding dues as demanded herein within 15 days from the date of this Notice, the Authorized Officer would be at liberty to proceed with the above mentioned public e-auction of the immovable properties.

**Date: 20-Dec-2025
Place: Hyderabad.**

**Sd/-
Authorized Officer**

**The Kerala Minerals and Metals Ltd**

(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmmml.com, URL: www.kmmml.com

TENDER NOTICE

For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmml.com

Sr No.	Tender ID	Items
1	2025_KMMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**SBI**

Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2

Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/sbi/>

**Place: Navi Mumbai Sd/- Deputy General Manager
Date: 21.12.2025 (Network Technology Dept.)**

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
BLU-SMART MOBILITY LIMITED**

OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND
EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. BLU-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHCG5257B
2.	Address of the Registered office: Regd. Office: 15th Floor, A Block, Westgate, Business Bay, S G Road, Jvraj Park, Ahmedabad, Gujarat, India, 380051. http://www.blu-smart.com
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services Company is into the business of Electric ride-hailing mobility service and EV charging network
6.	Quantity and value of main products/ services sold in last financial year Turnover as on 31-03-2024 - Rs. 4309.68 Lakhs
7.	Number of employees/workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Details can be sought by sending email at cirp.bluSMART@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought by sending email at cirp.bluSMART@npvinsolvency.in
10.	Last date for receipt of expression of interest 05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants 08-01-2026
12.	Last date for submission of objections to provisional list 13-01-2026
13.	Date of issue of final list of prospective resolution applicants 23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28-01-2026
15.	Last date for submission of resolution plans 27-02-2026
16.	Process email id to submit Expression of Interest cirp.bluSMART@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME No information available

**IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantra Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Aditya
Resolution Professional
In the Matter of BLU-Smart Mobility Limited
IBBI Reg. No: IBBI/PE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad Email for Correspondence - cirp.bluSMART@npvinsolvency.in**

CUBICAL FINANCIAL SERVICES LIMITED

Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65930DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited

Pursuant to SEBI Circular No. SEBI/HO/MRSD/MRSD-PoD/CIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected /returned/ not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062, Tel: 011-29961281-283, 26051061, email: beetalra@gmail.com

**For Cubical Financial Services Limited Sd/-
Ashwani Kumar Gupta
(Managing Director)**

**Place: New Delhi
Date: 20.12.2025**

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1	Name of corporate debtor A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor 17.07.2019
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor U61100TN2019PTC130577
5	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records) Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor 09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process 06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9	Address and e-mail of the interim resolution professional, as registered with the Board 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.rajendran.associates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.anseaways@gmail.com
11	Last date for submission of claims 01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025.
The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

**S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026**

**Place: Chennai
Date: 21.12.2025**

**IDBI BANK**

IDBI Bank Limited, Retail Recovery, Authorised Officer,
3 rd Floor D. No: 5-9-89/1 and 2, Chapel Road,Hyderabad-
500001,Telangana , Tel:04067694111/66746044
Email: dv.krishna@idbi.co.in

CIN: L65190MH2004GO148838

NOTICE OF SALE OF VEHICLE THROUGH PUBLIC AUCTION

Notice is hereby given to the public in general and to Borrowers in particular, that IDBI Bank has decided to sell the vehicle detailed here below taken on possession by IDBI Bank pursuant to Borrower defaulting in repaying the loan, on "As is where is", "As is what is", "No Recourse" and "No Complaint" condition basis, with/without Original RC/Insurance

Name of Borrower and address: SRAVAN KUMAR G/ VEERAMALLU UJWALA HNO 5 4 1/E7 SHIVA SHAKTHI NAGAR , MAHABUNAGAR 509001, TELANGANA
Loan Outstanding Amount: Rs. 8,19,969/- (Rupees Eight Lakh Nineteen Thousand Nine Hundred and Sixty Nine Only) as on 15-12-2025 plus applicable interest and thereon w.e.f 15-Dec-2025 plus incidental Expenses, Charges and costs thereon.

Sno	Vehicle Make Model	Reg No	Year	Color	Fuel	Reserve Price	EMD
1	HONDA -WR-V	TS06EV3843	2018	Mod Steel Metallic	Diesel	3,50,000/-	35,000/-

Sale of Bid document: from Dec 23, 2023 on all working days between 10 AM to 4 PM till 20-Jan-2026
Last Date for Bid Submission: 20-Jan-2026
Date of Auction & Bid Timing: 21-Jan-2026, 11 AM onwards
Place of Auction: IDBI Bank Ltd, Retail Recovery, 3rd Floor, Zonal Office, Chapel Road, Hyderabad

1. Interested bidders shall submit KYC documents (photo identity and address proofs) like PAN Card (compulsory), Aadhaar Card, Passport, Voter ID card, Driving License etc. in person to the authorized officer at the address given above. The bidder shall have to submit the bid form along with necessary documents and filling formats in person by visiting the Authorised Officer (AO) at the address given above where the Bid document can also be obtained.
2. Earnest Money Deposit (EMD) to be remitted to Account No.168134915010026, IFSC Code: IBKL0001681, Branch Name: IDBI Bank Limited, Mahabubnagar, by way of RTGS/NEFT only in favour of IDBI Bank Ltd. EMD can be also submitted through UPI Id ibkl0001681@idbi. Please mention the complete name of the bidder while submitting the EMD.
3. The Bank reserves right to accept/reject the bids or cancel/adjoin/postpone the auction without assigning any reason thereof and also to modify any terms & conditions of the sale, without any prior notice. The same is subject to confirmation by the bank.
4. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) on same day at the time of confirmation of sale. The balance amount of the sale price is to be paid within 7 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount by the successful bidder within the prescribed period, the deposited amount, including EMD, shall be forfeited.
5. Bids received for sale and /or accepted are not transferable. EMD of unsuccessful bidders shall be refunded without any interest within 5 working days while EMD of successful bidders shall be retained for adjustment towards part sale consideration. The AO may retain EMD of top three bidders up to 3 months from the date of Auction.
6. The intending bidder is at liberty to make his/her own independent assessment/inquiry to satisfy himself/herself about the value of the auction vehicle prior to the auction and he/she shall be deemed to have full knowledge of the condition of the assets, relevant document, information etc pertaining to vehicle whether or not he/she actually inspected or visited or verified before the auction. IDBI Bank, AO or its officials and authorized agents shall not assume any responsibility with regard to any of the issues in this regard.
7. Any disputes would be under jurisdiction of Hon'ble Courts at Mahabubnagar Only.
8. **The above vehicle can be inspected on any working day between 23-Dec-2025 to 20-Jan-2026 (Contact Numbers for vehicle inspection- Vijender 99480 42427/ Sai Prasad 90008 99533)**
9. The borrower is hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of Auction, failing which the Vehicle auctioned/sold and balance dues, if any will be recovered with interests and costs.
10. IDBI Bank and its AO does not take responsibility for any errors/omissions/discrepancy/shortfall etc. in the Vehicle or for procuring any permissions etc. or for the dues of any authority established by law. IDBI Bank and its AO shall not be responsible for any error, inaccuracy or omission in this proclamation of sale.

**Date: 20-Dec-2025
Place: Hyderabad.**

**Sd/-
Authorized Officer**

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.

(A Government of India Enterprise)
CIN: L51430OR1918GO1034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in, Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT
(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended 31.03.2025 (Audited)
		30.09.2025 (Reviewed)	30.09.2024 (Audited)	
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
1	Basic:	0.59	(2.14)	(67.04)
2	Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in, the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
**For and on behalf of the Board of Director Sd/-
(Vasudha Chandra Suratkal)
Managing Director**

**Place: Bhubaneswar
Date: 19th December 2025**

EASTERN INVESTMENTS LIMITED

CIN: L65993OR1927GO1034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025
(Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated			
		Half Year Ended 30.09.2025 (Reviewed)	Year Ended 31.03.2025 (Audited)	Half Year Ended 30.09.2025 (Reviewed)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2025 (Audited)	
1	Total Income from Operation(Including Other Income)	35.87	72.58	44.27	9,717.44	7,054.61	13,405.00
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30	(3,518.39)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	(8.06)	24.91	(28.91)	525.30	342.30	(3,525.52)
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63	(1,791.41)
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67	(1,726.98)
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)	(9,409.25)
10	Earning per share (Rs)						
(i) Basic:		(0.56)	1.72	(2.00)	19.74	14.56	(121.71)
(ii) Diluted		(0.56)	1.72	(2.00)	19.74	14.56	(121.71)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.
2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
**Sd/-
(A.K.Bagchi)
Managing Director-EIL**

**Place: Visakhapatnam
Date: 19th December 2025**



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601038011835940 1. Hemanth Kumar S, S/o. Sidde Gowda 2. Pooja G, W/o. Hemanth Kumar S	All that piece and parcel of the Property Apartment No.403, In 4th Floor Building Known As "Elite Tanishq" Along With 1250 Sq.ft. Of Super Builtup Area, 200 Sq.ft., of Undivided Share In Site No. 23 & 24 Along With Car Parking Space In Basement, Situated At Vajarahalli Village, Uttarahalli Hobli, Bangalore South Taluk, Bangalore District, Presently Within The Limits Of Bomp And Bounded On: Boundaries: East By: Passage, West By: Open To Sky, North By: Corridor, South By: Flat No. 402, Within The Registration District Of Bangalore And Sub Registration District At Jayanagar (Rajarajeshwari Nagar).	Rs. 62,50,000/- Rs. 6,25,00,00/-	28.01.2026 at 11.00 AM to 01.00 PM	27.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit : Rs.	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 601039211278411 1. Madhu V, S/o. Venkateshappa 2. Renu, W/o. Madhu V	All that piece and parcel of The Immovable Property Described In Form No. 9, Junger, No. 194, Property No. 194, Presently Comes Under The Hebbagodi Nagar Sabhe, Ward No. 22, Hebbagodi Nagar Sabhe In Kmf 24 (Rule 53(1)(A) Assessment Khata Property Identification No. 224/194, Measuring East To West: (29+30)/2 And North To South: (25+42)/2 In All 988.50 Sq. Ft., Consisting Of Ground Floor, First Floor And 2nd Floor, In All Measuring 27 Squares Mosaic Flooring Rcc Building, Situated At Hebbagodi Village, Attibele Hobli, Anekal Taluk, Bangalore Urban District Bounded On: East By: House of Krishnappa, South By: Properties of Manjunath & Subramani, West By: Sellers Property And Road, North By: Government Land, Within The Registration District Of Bangalore And Sub Registration Office At Basavanagudi.	Rs. 37,10,00,00/- Rs. 3,71,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
2.	Lan No. - 601138011398973 1. Naveen R 2. Puttalakshmi B	All that piece and parcel of Immovable Property Beraing Site No. 68 Formed In Sy. No. 242/3, 242/4, 243/3, 244/1, 244/2, 266/3, 277/1, 278 & 279 Totally Measuring 21 A37 G Of Mandakalli Grama, Located At "Shri Sharada Badavane, Layout Formed By Shree Sharada Gruha Nirmana Sahakara Sangha, Situated At Mandakalli Grama, Kasaba Hobli, Mysore Taluk. Measuring East To West: 9.00, Meters & North To South: (9.10+8.30)/2 Meters, Admeasuring: 78.30sq Mts. Bounded On The: Boundaries: East By: Road, West By: Private Property, North By: Site No. 67, South By: Private Property (Within The Registration District Of Mysore And Sub Registration Office At Mysore Sub Registrar Herein After Referred To As "Residential Property").	Rs. 19,70,00,00/- Rs. 1,97,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026
3.	Lan No. - 601138011636636 1. Mangalamma S, W/o. Siddhaiah 2. Siddhaiah M, S/o. Siddhaiah Urmolalah	All that part and parcel of the Property No. 962, P. I. D. No. 152200501200220464, Situated At Nagarle Grama, Nagarle Gramapanchayath, Nanjangud Block, Mysore (D), Measuring East To West, 6.70 Meters, North To South, 9.14 Meters, Admeasuring 61.24 Sq. Meters; Boundaries: East By: Road, West By: Devammanamahadevanayaka, North By: House Of Puttasiddamma, South By: House Of Eranaahna Mahadevaiah, With The Registration District Of Mysore And Sub Registraton Office At Nanjangud, (Hear In After Referred To As Residential Property).	Rs. 17,30,00,00/- Rs. 1,73,00,00/-	09.01.2026 at 11.00 AM to 01.00 PM	08.01.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sathivel A., on his Mob. No. 9840325348, E-mail : Sathivel.A@smfgindia.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Place : Bangalore / Mysore, Karnataka
Date : 19.12.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmml.com, URL: www.kmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



SB
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTech/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://tender.sbi/SBI/>

Place: Navi Mumbai Sd/- Deputy General Manager (Network Technology Dept.)
Date: 21.12.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BANGALURU & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHC65257B
2.	Address of the Registered office Regd. Office: 15th Floor, A Block, Westgate, Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051. http://www.blu-smart.com
3.	URL of website
4.	Details of place where majority of fixed assets are located Delhi, Gurgaon, Bengaluru and in other locations
5.	Installed capacity of main products/ services Company is into the business of Electric ride-hailing mobility service and EV charging network.
6.	Quantity and value of main products/ services sold in last financial year Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs
7.	Number of employees/workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Details can be sought by sending email at corp.bluSMART@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Details can be sought by sending email at corp.bluSMART@npvinsolvency.in
10.	Last date for receipt of expression of interest 05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants 08-01-2026
12.	Last date for submission of objections to provisional list 13-01-2026
13.	Date of issue of final list of prospective resolution applicants 23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 28-01-2026
15.	Last date for submission of resolution plans 27-02-2026
16.	Process email id to submit Expression of Interest corp.bluSMART@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME No information available

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Adatiya
Resolution Professional
In the Matter of Blu-Smart Mobility Limited
IBBI Reg. No: IBBI/PE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad Email for Correspondence - corp.bluSMART@npvinsolvency.in

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/ returned/ not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL House, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetalrta@gmail.com

For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta
(Managing Director)

Place: New Delhi
Date: 20.12.2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor 17.07.2019
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor U61100TN2019PTC130577
5	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records) Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor 09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process 06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional S Rajendran IBBI Regn. No. IBBI/UPA-002/IPA-N00098/2017-18/10241
9	Address and e-mail of the interim resolution professional, as registered with the Board 2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: cs.srajendran.associates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031 Email: corp.anseaways@gmail.com
11	Last date for submission of claims 01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025.
The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/UPA-002/IPA-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

Place: Chennai
Date: 21.12.2025



TUMKUR VEERASHAIVA CO-OP BANK LTD,
A.O. Dr. S. Radhakrishnan Road, S.S. Puram, Tumkur - 572102,
Ph No. : 0816 - 2254027, E-Mail : tvcbank@gmail.com Website: www.tvcbld.com

TENDER - CUM - AUCTION SALE NOTICE
AUCTION SALE OF IMMOVABLE PROPERTY UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Whereas, Mrs. S Uma W/o Sreenivasa N No.208, 2nd Main Road, Mahalakshmi Layout, Bangalore, having failed to repay the debt in respect of borrowing from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore-560079, the total amount due and payable by them jointly and severally as per the agreed terms and conditions is **Rs.12,80,27,384/- (Rupees Twelve Crore Eighty Lakh Twenty Seven Thousand Three Hundred Eighty Four Only)** as on 18.12.2025 due and payable by you as on 02.08.2025, along with interest at the applicable rate and costs thereon.
Whereas the Bank has issued notice under Section 13 (2) of the SARFAESI Act, 2002 and in pursuance to and in exercise of the powers conferred under Section 13 (4) of the Act, the Authorised Officer has taken possession of the mortgaged property including those more fully described hereunder, and the Bank has decided to sell the below mentioned property under the provisions of the SARFAESI Act read with the relevant rules of the Security Interest (Enforcement) Rules, 2002.

Description of Property	Date & Time of Opening Tender and Place of Auction	Reserve Price & EMD Amount
All that piece and parcel of the Residential vacant property bearing Corporation No.265-17, (Old No.265), formed by Bangalore Development Authority at 4th Main Road, Mahalakshmi Layout, Bangalore-560086, measuring East to West 80ft., North to South 53.875 ft., in all measuring 4310 sq. ft. Bounded By: East : Site No.245, West : Road, North : Site No.264, South : Site No.266.	14.01.2026 at 11.30 AM Tumkur Veerashaiva Co-Op Bank Ltd. Basaveshwaranagar Branch, Bangalore	Rs. 7,12,94,500/- (Rupees Seven Crore Twelve Lakh Nineh Four Thousand Five Hundred Only) EMD: Rs. 71,29,450/- (Rupees Seventy One Lakh Twenty Nine Thousand Four Hundred Fifty Only)

Terms and Conditions of Auction Sale: - (1) The Tender form can be collected from Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (Ph. 080-23580916, 9900066751, 9900066754 or 9686114756) on all working days during office hours. (2) The intending bidders should submit their bids in the prescribed tender form in closed cover along with EMD of 10% of the Reserve Price by means of Demand Draft / Banker's Cheque/ RTGS / Pay Order drawn in favour of Tumkur Veerashaiva Co-Op Bank Ltd., payable at Bangalore. The Demand Draft / Banker's Cheque / RTGS/ Pay Order shall be drawn after the date of publication of this Tender - cum - Auction Sale Notice. (3) Tenders not in the prescribed format will not be accepted. The tender along with the EMD shall be submitted at Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwaranagar Branch, Bangalore latest by 13.01.2026 before 4.30 P.M. Tender without EMD shall be summarily rejected. (4) The property "SHALL NOT" be sold below the reserve price. (5) In case the bidder is not successful the EMD amount shall be refunded without interest. (6) The EMD amount shall be liable for forfeiture without prior notice, if the successful bidder fails to adhere to the terms and conditions of the Auction Sale. (7) The sealed tenders will be opened by the Authorised Officer in the presence of the available / attending bidders at 11.30 AM on 14.01.2026. (8) After opening the tenders, the intending bidders may be given opportunity at the discretion of the Authorised Officer to have, intense bidding amongst themselves to enhance the offer Price. (9) The successful bidder SHALL DEPOSIT 25% OF THE SALE PRICE (INCLUSIVE OF EMD) immediately after the auction sale, on the same day, in Demand Draft/RTGS and the balance of the Sale Price within 15 days from the date of confirmation of sale. In case of default by the successful bidder, all the amounts deposited till then shall be forfeited without notice and the property shall be put for re-auction. (10) The successful bidder shall bear the statutory dues / taxes / charges / property tax / E B charges / water charges / conveyance charges such as stamp duty, registration fee/TDS etc. that is required to be paid in order to get the property conveyed in his/her favor, as per the applicable laws. (11) The Authorised Officer has absolute right to accept or reject any or all of the tender or/ bid / offer and / or adjourn / postpone / cancel the Auction Sale without assigning any reason, and also to modify an or all terms and conditions of the sale without prior notice. (12) The sale is subject to confirmation by the Bank. (13) The property can be inspected by the intending bidder between 10.00 AM to 5.00 PM at his/her expenses at the address mentioned in the Schedule. (14) The property is put for sale on "AS IS WHERE IS CONDITION" and "AS IS WHAT IS CONDITION". The intending bidder SHALL SATISFY HIM/ HER SELF about the title, ownership, statutory approvals, encumbrances etc. of the property. (15) The intending bidder should submit a consent letter along with Tender Form regarding his/her satisfaction about title, ownership, statutory approvals, encumbrances etc. of the property and consent for bidding. (16) In case the bidder is a company, a copy of the resolution passed by the Board of Directors authorizing the actual bidder to participate in the auction on behalf of the Company should be submitted.

For further details the intending bidders may contact the Authorised Officer Basaveshwaranagar Branch, No.313, 313/A, 1st Floor, Anugraha Complex, Above Bank of India, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. (ph. 080-23580916, 9900066751, 9900066754, or 9686114756)
E-Mail: br.0006m@tvcbld.com
Date: 20.12.2025
Place: Tumkur

Sd/- Authorised Officer
Tumkur Veerashaiva Co-Op Bank Ltd.

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GOI034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT
(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	
		(Reviewed)		(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025
(Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated		
		Half Year Ended	Year Ended	Half Year Ended	Year Ended	Year Ended
		30.09.2025	30.09.2024	31.03.2025	30.09.2025	30.09.2024
		(Reviewed)		(Audited)	(Reviewed)	
				(Audited)		
1	Total Income from Operation (including Other Income)	35.87	72.58	44.27	9,717.44	7,054.61
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30
5	Total Comprehensive income for the period (comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax))	(8.06)	24.91	(28.91)	525.30	342.30
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)
10	Earning per share (Rs)					
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	14.56

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.
2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements



Asset Recovery Management Branch
 Bells House, 21, Camac Street, 5th Floor
 Kolkata - 700 016
 E-mail : cb2364@canarabank.com

**E-AUCTION
SALE NOTICE**
DATED : 05.01.2026

Notice is hereby given to the effect that properties described herein under, taken possession under the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules 2002, will be sold by online through e-auction as under :

Offers are invited from the intending purchasers for sale of the under mentioned secured asset on the following terms & conditions.

Sl. No.	A) Name and Address of the Secured Creditor B) Name and Address of the Borrower	A) Liability (plus Interest Due) B) Date of Demand Notice U/s 13(2) C) Date of Possession Notice U/s 13(4)	Details of Properties	A) Reserve Price B) EMD C) Bid Incremental Amount D) Contact Person Branch and Regional Office E) EMD Deposit Account
1.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) Mrs. Ararali Molla (Borrower), W/o. Mr. Ararali Molla Vill & P.O. - Rasapunjia, P.S. - Bishnupur, Dist - South 24 Parganas, West Bengal, Pin - 700 104.	A) Rs. 31,08,572.43 (Rupees Thirty One Lakhs Eight Thousand Five Hundred Seventy Two and Paise Forty Three only) along with further applicable interest and charges from 01.11.2025 B) 15.03.2023 C) 04.07.2023	All that piece and parcel of entire second floor Flat measuring about 1100 Sq.ft. super built up area more or less of the Two Storied building together with proportionate undivided share of land lying and situated at all that piece and parcel of land measuring an area of 5 satak more or less together with Two Storied having separate three storied residential building erected thereon, lying and situated under the jurisdiction of Kanganberia Gram Panchayat, Additional District Sub-Registry Office - Bishnupur, South 24 Parganas, appertaining to Mouza- Kanganberia, Pargana - Magura, J.L. No. 41, under LR Khatian No. 1427, comprised in RS & LR Dag No. 2899, District - South 24 Parganas, including rights of easement there to butted and bounded by : On the North : By Land of LR Dag No. 2899, On the South : By 8 Ft wide GP Road, On the East : By 8 Ft wide GP Road, On the West : By Land of LR Dag No. 2896, (Property under Symbolic Possession)	A) Rs. 19,57,000.00 (Rupees Nineteen Lakhs Fifty Seven Thousand only) B) Rs. 1,95,700.00 (Rupees One Lakh Ninety Five Thousand Seven Hundred only) C) Rs. 10,000.00 (Rupees Ten Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 1,95,700.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
2.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) Mr. Prasennjeet Sidhanta alias Prasennjeet Umappa Sidhanta (Borrower), S/o. Late Umappa Sidhanta 3rd Floor of Premises No.122, Ward No. 110, P.O. - Garia, P.S. - Jadavpur, Kolkata - 700 084. Guarantors : 1. Mr. Shyam Sunder Singh, S/o. Late Mr. Nandan Singh 173, South End Garden, Garia, Dist. - 24 South Parganas, Kolkata - 700 086. 2. Mrs. Anita Mukherjee, C/o. Mr. Vishnu Mukherjee Flat No. F3, 1st Floor, Spandan Apartment, North, Phool Bagan, Baghajatin, Kolkata - 700 086.	A) Rs. 95,84,142.83 (Rupees Ninety Five Lakhs Eighty Four Thousand One Hundred Forty Two and Paise Eighty Three only) along with further applicable interest and charges from 01.11.2025 B) 25.07.2022 C) 19.11.2022	All that self-contained residential flat being Flat No. 3A on the 3rd floor of measuring about 1584 Sq.ft. super built up area consisting of Three Bed Rooms, One Dining Cum Drawing Cum Kitchen, Two Bath And Privacy, Three Balconies together with undivided share of land measuring 2 Cottahs 15 Chittak 38 Sq.ft. comprises in J.L. No. 28, Mouza - Baisnaghata, RS No. 38, Touzi No. 56, Dag No. 577, Khatian No. 174 lying and situated at Premises No. 76 Kanganberia Park, P.O. - Garia, P.S. - Patuli, Ward No. 110 under GMRC, District - 24 Parganas South, Kolkata - 700 084. The Area is butted & bounded by : On the North : Kanganberia Park Road, On the South : House of D. N. Bhowmik, On the East : House of A. N. Ganguly, On the West : Vacant Land. (Property under Symbolic Possession)	A) Rs. 58,10,000.00 (Rupees Fifty Eight Lakhs Ten Thousand only) B) Rs. 5,81,000.00 (Rupees Five Lakhs Eighty One Thousand only) C) Rs. 50,000.00 (Rupees Fifty Thousands only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 5,81,000.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
3.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) Mr. Amarendra Nath Biswas, S/o. Late Amarendra Nath Biswas Vill - Bhetki, P.O. - South 24 Parganas, W.B., Pin - 743 503. 2. Mrs. Anita Biswas, W/o. Mr. Amarendra Nath Biswas Vill - Bhetki, P.O. - South 24 Parganas, W.B., Pin - 743 503.	A) Rs. 29,22,746.83 (Rupees Twenty Nine Lakhs Twenty Two Thousand Seven Hundred Forty Six and Paise Eighty Three only) along with further applicable interest and charges from 01.11.2025 B) 04.02.2023 C) 04.07.2023	All that piece and parcel of one self-contained residential Flat on entire ground floor with tiled flooring having super built up area of 964 Sq.ft. more or less consisting of 2 Bed Rooms, 1 Kitchen Cum Dining, 1 Toilet cum Bath, 1 W.C. and 1 Verandah along with undivided proportionate interest of the land measuring an area of 5 (Five) Satak more or less together with two storied and three storied residential building erected thereon, lying and situated under the jurisdiction of Kanganberia Gram Panchayat, Additional District Sub-Registry Office - Bishnupur, 24 South Parganas, appertaining to Mouza - Kanganberia, Pargana - Magura, J.L. No. 41, under LR Khatian No. 1427, comprised in R.S. & L.R. Dag No. 2899, Dist. - South 24 Parganas, including rights of easement there to butted and bounded by : North - By Land of LR Dag No. 2895, South - By 8 Ft. wide GP Road, East - By 8 Ft. wide GP Road, West - By Land of LR Dag No. 2896, (Property under Symbolic Possession)	A) Rs. 17,15,000.00 (Rupees Seventeen Lakhs Fifteen Thousand only) B) Rs. 1,71,500.00 (Rupees One Lakh Seventy One Thousand Five Hundred only) C) Rs. 10,000.00 (Rupees Ten Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 1,71,500.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
4.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) M/s. G. S. Dharale, Proprietor, : Sri Bibhuti Das Murahga, Kokanata, Gholi, North 24 Parganas, West Bengal, Pin - 743 248. Sri Bibhuti Das, S/o. Balaram Das Digha Das Para, North Das Para, Duttapukur, W.B., Pin - 743 248.	A) Rs. 82,54,710.82 (Rupees Eighty Two Lakhs Fifty Four Thousand Seven Hundred Ten and Paise Eighty Two only) along with further applicable interest and charges from 01.11.2025 B) 22.06.2022 C) 21.10.2022	All that part and parcel of property measuring about Land 02 Cottah 6 Chittacks at Mouza-Digha, J.L. No. 94, Touzi No. 146, Dag No. 836, C.S. Khatian No. 133, R.S. Khatian No. 133, L.R. Khatian No. 434, P.S. - Barasat, Dist - North 24 Parganas under Kashiampur Gram Panchayat with G+1 storied residential building, in the name of Sri Bibhuti Das (Borrower & Mortgagor). The Property is bounded by as follows : North - 4 Ft. Common Passage, South - Land of Dag No. 873, East - Khais Land of Sri Bibhuti Das, West - Land of Khais Land 8 Ft. Plot. (Property under Physical Possession)	A) Rs. 16,35,000.00 (Rupees Sixteen Lakhs Thirty Five Thousand only) B) Rs. 1,63,500.00 (Rupees One Lakh Sixty Three Thousand Five Hundred only) C) Rs. 10,000.00 (Rupees Ten Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 1,63,500.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
5.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) M/s. Khan Automobiles (Borrower), Proprietor : Aftab Khan Vill - Negua, P.O. - Negua, P.S. - Egra, Dist - Purba Medinipur, West Bengal, Pin - 721 448. Aftab Khan (Proprietor), S/o. Sojat Khan Vill - Amdai, P.O. - Kalayanpur, P.S. - Egra, Dist - Purba Medinipur, West Bengal, Pin - 721 447. Sirajul Khan (Gurantor & Mortgagor), S/o. Sojat Khan Vill - Amdai, P.O. - Kalayanpur, P.S. - Egra, Dist - Purba Medinipur, West Bengal, Pin - 721 447. Abdul Sattar Khan (Gurantor & Mortgagor), S/o. Sojat Khan Vill - Amdai, P.O. - Kalayanpur, P.S. - Egra, Dist - Purba Medinipur, West Bengal, Pin - 721 447.	A) Rs. 64,47,771.16 (Rupees Sixty Four Lakhs Forty Seven Thousand Seven Hundred Seventy One and Paise Sixteen only) along with further applicable interest and charges from 01.11.2025 B) 20.01.2024 C) 08.04.2024	All that part and parcel of the property of Land and Building at Mouza - Negua, Plot No. 1081, 1082, 1083 & 1084 (RS), 1081, 1082, 1083 & 1084 (LR), Khatian No. 1080/1 (S R) & 2513 & 2509 (LR), J.L. No. 119, Class - Bastu & Dokan, under Rishi Bangkim Chandra Gram Panchayat, P.O. - Negua, P.S. - Egra, Dist - East Medinipur, Pin - 721 448, West Bengal, in the name of Mr. Abdul Sattar Khan & Mr. Sirajul Khan. Bounded by (For Plot No. 1082) : North - Plot No. 1093, South - Portion of the plot, East - Land of PWD, West - Portion of the plot. (Property under Symbolic Possession)	A) Rs. 58,73,000.00 (Rupees Fifty Eight Lakhs Seventy Three Thousand only) B) Rs. 5,87,300.00 (Rupees Five Lakhs Eighty Seven Thousand Three Hundred only) C) Rs. 50,000.00 (Rupees Fifty Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 5,87,300.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
6.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) Mr. Pawan Kumar Gangwar (Borrower / Mortgagor), S/o. S.N. Ramesh Kumar Gangwar House No. 1917, Leela Gas Agency, Sohani Gani, Near Malika Gani, North Delhi, Delhi - 110 007. Also at : 18 Zazat Nagar, Near Airforce Gate Ti, P.O. - Izzat Nagar, Dist - Bareilly, U.P., Pin - 243 122.	A) Rs. 24,03,964.69 (Rupees Twenty Four Lakhs Three Thousand Nine Hundred Sixty Four and Paise Sixty Nine only) along with further applicable interest and charges from 01.12.2025 B) 09.11.2023 C) 31.01.2024	All that part and parcel of Flat No. 1503 on 5th Floor having 898 Sq.ft. super built up area with 120 Sq.ft. covered garage on ground floor, in the name of Mr. Pawan Kumar Gangwar at Lalit Apartment, in G+5 residential project "Mantra Vihar" under LR Plot No. 1134, 1135, 1136, 1137, 1139, 1145, 2673, 2683, 2684, 2685, LR Khatian No. 2504, 2501, 2502 and 2503, J.L. No. 91 at Mouza - Arrah, P.S. - Kankasa, Dist - Burdwan under Malandighi Gram Panchayat, Boundaries of the Property : On the North : Vacant Land, On the South : Land of Mantra Comodol Pvt. Ltd. On the East : 30 Ft. wide Road, On the West : Owner (Builder's) Project Land. (Property under Symbolic Possession)	A) Rs. 14,50,000.00 (Rupees Fourteen Lakhs Fifty Thousand only) B) Rs. 1,45,000.00 (Rupees One Lakh Forty Five Thousand only) C) Rs. 10,000.00 (Rupees Ten Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 1,45,000.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.

Sl. No.	A) Name and Address of the Secured Creditor B) Name and Address of the Borrower	A) Liability (plus Interest Due) B) Date of Demand Notice U/s 13(2) C) Date of Possession Notice U/s 13(4)	Details of Properties	A) Reserve Price B) EMD C) Bid Incremental Amount D) Contact Person Branch and Regional Office E) EMD Deposit Account
7.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) M/s. 3 Star Cold Storage & Fish Processing Mouza - Itinda, Itinda Panitar Gram Panchayat, P.S. - Basirhat, P.O. - Itinda, Basirhat, North 24 Parganas, Pin - 743 292. Bapi Sardar Karipara Para, Itinda Basirhat, North 24 Pgs, Basirhat, West Bengal, Pin - 743 292.	A) Rs. 5,94,49,457.83 (Rupees Five Crores Ninety Four Lakhs Forty Nine Thousand Four Hundred Fifty Seven and Paise Eighty Three only) along with further applicable interest and charges from 01.12.2025 B) 26.11.2024 C) 07.02.2025	Property I : All that Bastu Land measuring 20 Decimals equivalent to 8712 Sq.ft. along with party G+4 storied building out of larger extent of land, comprised in R.S. & L.R. Dag No. 1020, L.R. Khatian No. 1997, lying and situated at Mouza Itinda, J.L. No. 121, P.O. - Itinda, P.S. - Basirhat within the local limits of Itinda Panitara Gram Panchayat, District - North 24 Parganas, West Bengal. The Property is butted and Bounded as follows : North : By property of Rajjak Sardar, South: By 10 Ft. wide Road, East : By property of Sabit Sarkar, West : By property of Haran. Property II : All that part and parcel of 19.50 Decimal Bastu Land along with CGI shed, of which 11 Decimal lying and situated on Mouza : Itinda, J.L. No. 121, Touzi No. 3499, Khatian No. L.R. 1997, J.L. No. R.S. & L.R. 1020 and another 8.50 Decimal lying and situated on Mouza : Itinda, J.L. No. 121, Touzi No. 20, Khatian No. L.R. 3780, Dag No. R.S. & L.R. 1025/1628, situated under Itinda Panitar Gram Panchayat, P.O. - Itinda, P.S. - Basirhat, Dist : North 24 Parganas, West Bengal. The Property is butted and bounded as follows : North: By property of Badsha Mudda, South : By own property, East : By property of Muccha Saur, West : By 5 Ft. wide Road. (Properties under Symbolic Possession)	A) I. Rs. 1,86,30,000.00 (Rupees One Crore Eighty Six Lakhs Thirty Thousand only) II. Rs. 50,63,000.00 (Rupees Fifty Lakhs Sixty Three Thousand only) B) I. Rs. 18,63,000.00 (Rupees Eighteen Lakhs Sixty Three Thousand only) II. Rs. 5,06,300.00 (Rupees Five Lakhs Six Thousand Three Hundred only) C) Rs. 50,000.00 (Rupees Fifty Thousands only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of : I. Rs. 18,63,000.00 II. Rs. 5,06,300.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
8.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) M/s. L. N. Fields Pvt. Ltd. 16, Lake Terrace, Kolkata - 700 029. Guarantors : 1. M/s. Lake Terrace Pvt. Ltd. 2. Sri Arvind Karnani 3. Smt. Shalini Karnani 4. Smt. Uma Devi Karnani All are at : 16, Lake Terrace, Kolkata - 700 029. 5. M/s. L. N. Securities Pvt. Ltd. 4A, Tollygunge Circular Road, Kolkata - 700 033.	A) Rs. 29,36,03,953.27 (Rupees Twenty Nine Crores Thirty Six Lakhs Three Thousand Nine Hundred Fifty Three and Paise Seven only) along with further applicable interest and charges from 01.12.2025. B) 01.09.2021 C) 25.11.2021	All that piece and parcel of Residential cum commercial properties at 4A Somnath Lahiri Sarani (Formerly 4 Tollygunge Circular Road), P.S. - Tollygunge, Kolkata - 700 033, in the name of Smt. Uma Devi Karnani. The said Property is bounded as follows: North : By Land of Naba Kishore Mondal, South : By Tollygunge Circular Road, East : By Land and Godown of Panchanan Dutta and others, West : By Land of Naba Kishore Mondal. (Property under Physical Possession)	A) Rs. 2,47,00,000.00 (Rupees Two Crores Forty Seven Lakhs only) B) Rs. 24,70,000.00 (Rupees Twenty Four Lakhs Seventy Thousand only) C) Rs. 1,00,000.00 (Rupees One Lakh only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 24,70,000.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
9.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) Shambhu Kumar Gupta, S/o. Dwarka Prasad Gupta, J/399B/11, Haribabupally Lane, Ward No. 133, Garden Reach, Kolkata, South 24 Pargana, W.B., Pin - 700 024. Also at : J/398, Ajhar Molla Para Lane, 134 Garden Reach, P.O. & P.S. - Garden Reach, Kolkata, South 24 Pargana, W.B., Pin - 700 024. Also at : Premises No. 4/25, Ramkantapur, Mouza - Ramkantapur, P.S. - Haridebpur, District - South 24 Parganas, Kolkata - 700 104. Mamta Gupta, W/o. Shambhu Kumar Gupta J/399B/11, Haribabupally Lane, Ward No. 133, Garden Reach, Kolkata, South 24 Pargana, W.B., Pin - 700 024.	A) Rs. 66,54,858.46 (Rupees Sixty Six Lakhs Fifty Four Thousand Eight Hundred Fifty Eight and Paise Forty Six only) along with further applicable interest and charges from 01.12.2025. B) 04.12.2024 C) 06.02.2025	All that piece and parcel of Bastu Land measuring an area more or less 33 Sq.ft. lying and situated at Mouza - Ramkantapur, J.L. No. 27, R.S. No. 270, appertaining to R.S. Khatian No. 30, L.R. Khatian No. 598 then 1443, being Premises No. 4/25, Ramkantapur, P.S. - Haridebpur, under Kolkata Municipal Corporation, Ward No. 142, District - South 24 Parganas, Pin - 700 104. The said Property is butted and bounded as follows : North : By property of Arun Kumar Naskar, On the South : By 6 Ft Common Passage, On the East : By property of Debudul Bhattacharjee; On the West : By 6 Ft Common Passage. (Property under Physical Possession)	A) Rs. 38,20,000.00 (Rupees Thirty Eight Lakhs Twenty Thousand only) B) Rs. 3,82,000.00 (Rupees Three Lakhs Eighty Two Thousand only) C) Rs. 50,000.00 (Rupees Fifty Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 3,82,000.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.
10.	A) Canara Bank, Asset Recovery Management Branch 21, Camac Street, 5th Floor, Bells House, Kolkata - 700 016. B) 1. Mr. Pranashish Dey (Borrower / Mortgagor), S/o. Umesh Chandra Dey 2. Mr. Sayantan Dey (Joint Borrower / Gurantor/ Mortgagor) S/o. Pranashish Dey Both are at : O-1 Zonal Centre Sagarbhangha, Near Indu Beauti Paragur Durgapur, West Bengal, Pin - 713 211. Also at : Flat No. 3E, 3rd Floor, Shantimoyee Aawass, Saptarishi Park, New Township, Durgapur, West Bengal, Pin - 713 211.	A) Rs. 81,41,725.67 (Rupees Eighty One Lakhs Forty One Thousand Seven Hundred Twenty Five and Paise Sixty Seven only) along with further applicable interest and charges from 01.12.2025 B) 17.10.2024 C) 30.12.2024	Property I : All that one residential Flat No. 1D on 1st floor, having super built up area of more or less 973 Sq.ft. in the multistoried building known as "Shantimoyee Aawass", constructed on the land measuring 13 Decimal under Mouza- Shankarpur, J.L. No. 109, R.S. Khatian No. 38, L.R. Khatian No. 2384, 2385 & 2405, comprised in R.S. Plot No. 46, L.R. Plot No. 156 & 157, P.S. - New Township, ADNR - Durgapur, Jemua Gram Panchayat, District - Paschim Bardhaman. Boundaries : North - Land of Kalyan Rudra, South - House of Sri Shyamapa Paul, East - 26 Ft. Metal Road, West - land of Mina Chakraborty. Property II : All that one residential Flat No. 1C on 1st floor, having super built up area of more or less 913 Sq.ft. with car parking in the multistoried building known as "Shantimoyee Aawass", constructed on the land measuring 13 Decimal under Mouza - Shankarpur, J.L. No. 109, R.S. Khatian No. 38, L.R. Khatian No. 2384, 2385 & 2405, comprised in R.S. Plot No. 46, L.R. Plot No. 156 & 157, P.S. - New Township, ADNR - Durgapur, Jemua Gram Panchayat, District - Paschim Bardhaman. Boundaries : North - Land of Kalyan Rudra, South - House of Sri Shyamapa Paul, East - 26 Ft. Metal Road, West - land of Mina Chakraborty. (Properties under Symbolic Possession)	For Property I & II : A) Rs. 45,00,000.00 (Rupees Forty Five Lakhs only) B) Rs. 4,50,000.00 (Rupees Four Lakhs Fifty Thousand only) C) Rs. 50,000.00 (Rupees Fifty Thousand only) D) Contact Person : Chief Manager, ARM Branch Kolkata (Mob.) : 90518 82364 E) EMD amount of Rs. 4,50,000.00 to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.

Date & Time of E-auction : 05.01.2026 From 11.30 A.M. to 1:30 P.M., Last Date of EMD : 03.01.2026 up to 5:00 P.M.

- : Terms & Conditions :-

- The assets will be sold in "as is where is", "as is what is" and "whatever there is" condition.
- The asset will not be sold below the Reserve Price.
- In case of single bidder, the bidder / purchaser has to bid with an increment.
- Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e. **BAANKNET.COM (https://baanknet.com/)** portal directly or by generating the Challan therein to deposit the EMD through RTGS / NEFT in the account details as mentioned in the said challan on or before 03.01.2026 till 5.00 P.M.
- The contact details of the service provider M/s. PSB Alliance Pvt. Ltd. [BAANKNET.COM (https://baanknet.com/)], Contact Nos. 70466 12345 / 63549 10172 / 82912 20220 / 98922 19848 / 8160205051, E-mail ID : support.BAANKNET@psballiance.com
- The assets can be inspected from 15.12.2025 to 26.12.2025 between 12 Noon to 4.00 P.M. after consulting branch officials.
- The successful purchaser / highest bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaration of success / sale price as the balance 75% of the sale proceeds will be paid within 15 days from the date of confirmation of sale. If the successful bidder / purchaser fails to pay the sale price as stated above, the deposit made by him shall be forfeited.
- All charges for stamp duty and registration charges, any statutory dues / rates/ taxes / registration fee / miscellaneous expenses/ government dues/ dues of any authority etc. As applicable shall be borne by the successful purchaser / purchaser only.
- This is also a notice to the borrower and guarantors of the above said loan about holding of auction sale on the above mentioned date, time and venue, if their outstanding dues are not paid in full.
- The borrower / guarantor are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balances due, if any with interest and cost.
- Bank reserves its right to accept / reject any or all of the offers or bid/s so received or cancel the sale without assigning any reason thereof.
- Further details available on Canara Bank website www.canarabank.com

Date : 20.12.2025
Place : Kolkata

Authorised Officer
Canara Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BLU-SMART MOBILITY LIMITED
 OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND
 EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. Blu-Smart Mobility Limited CIN: U74999GJ1201RC104895 PAN: AAHCG5257B
2.	Address of the Registered office Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051. http://www.blusmart.com
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/workmen
8.	Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of Corporate Debtor's registration status as MSME

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Manthra Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Aditya
Resolution Professional
In the Matter of Blu-Smart Mobility Limited
IBBI Reg. No. IBI/IA-002/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: Ahmedabad Email for Correspondence - clrp.blusmart@npvinsolvency.in

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	A&N Seaways and Projects Private Limited
2 Date of incorporation of corporate debtor	17.07.2019
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5 Address of the registered office and principal office (if any) of corporate debtor (as per MCA Records)	Registered office: No. 398, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Sadapet, Chennai - 600016
6 Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7 Estimated date of closure of insolvency resolution process	06.06.2026
8 Name and registration number as the insolvency professional acting as the interim resolution professional	S Rajendran IBBI Regn. No. IBB/IA-002/IP-00098/2017-18/10241
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.srajendran.associates@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	2nd Floor, Hari Krupa, 7/11, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: clrp.anseaways@gmail.com
11 Last date for submission of claims	01.01.2026
12 Classes of creditors, if any, under clause (b) of sub-section (IA) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process under A&N SEAWAYS AND PROJECTS PRIVATE LIMITED on 09.12.2025.

The creditors of A&N SEAWAYS AND PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBB/IA-002/IP-00098/2017-18/10241
Date: 21.12.2025
Authorisation for Assignment valid till 31st December 2026



JANGIPUR BRANCH
 Lalga Maharaja Road, Jangipur
 Murshidabad, West Bengal
 E-Mail :

**The Kerala Minerals and Metals Ltd**
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, E-mail: md@kmml.com, URL: www.kmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**OSBI**
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum - 2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>
Place: Navi Mumbai **Sd/- Deputy General Manager**
Date: 21.12.2025 **(Network Technology Dept.)**

PUBLIC NOTICE

Notice is hereby given to the general public that Cady Estates Private Limited, a company incorporated under the Companies Act, through its Director Mr. Chaitanya Jaipuria, has agreed to purchase the entire freehold built-up property bearing No. E-6, Block "E", measuring 355.55 sq. yards, situated at Green Park (Main), New Delhi-110016, along with all rights, title, interest, easements and appurtenances thereto. And as per the documents provided the said property is owned by: 1. Mr. Pankaj Mital, 2. Mr. Parag Mital, 3. Mrs. Vandana Agarwal, 4. Mr. Gaurav Mittal, 5. Mr. Uma Chran Mital, 6. Mr. Keshav Das Mital, by virtue of family settlement, succession, Wills, Gift Deed, mutation records and other title documents.

Any person(s), authority(ies), institution(s) or entity(ies) having any right, title, interest, claim, charge, lien, litigation, inheritance right or objection of any nature whatsoever in respect of the said property, whether by way of sale, mortgage, lease, gift, agreement, trust, will, succession or otherwise, are hereby called upon to submit their claims/objections in writing, along with supporting documentary evidence, within 15 (fifteen) days from the date of publication of this notice. All objections/claims must be sent to the undersigned at the address mentioned below. If no objection is received within the stipulated period, it shall be conclusively presumed that no person has any right, title, interest or claim in respect of the said property, and the proposed transaction shall proceed without any reference to such person(s), and no claim shall thereafter be entertained.

CONTACT DETAILS FOR OBJECTIONS
Karnail Singh Advocate 9811163363
K-8, Basement, Jungpura Extension, New Delhi

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND BY CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No. BLU-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHOG5257B Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jyoti Park, Ahmedabad, Gujarat, India, 380051.
2.	Address of the Registered office http://www.blu-smart.com
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of interest
17.	Details of Corporate Debtor's registration status as MSME

IPE - NPI Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Ritesh Prakash Adatiya
Resolution Professional
In the Matter of BLU-Smart Mobility Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Date: December 21, 2025 **Validity of AFA: December 31, 2025**
Place: Ahmedabad

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	A&N Seaways and Projects Private Limited
2 Date of incorporation of corporate debtor	17.07.2019
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5 Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6 Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7 Estimated date of closure of insolvency resolution process	06.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.rajendran.associates@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: crcp.anseaways@gmail.com
11 Last date for submission of claims	01.01.2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as determined by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on 09.12.2025.

The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of **A&N Seaways and Projects Private Limited**
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Place: Chennai
Date: 21.12.2025 **Authorisation for Assignment valid till 31st December 2026**

**ICICI Bank**
Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Rajesh Kumar/ Uma/ Ankit Kumar/ LBAGR00004931586/ LBAGR00002852548/ LBAGR00002852546	Plot No. 15 A Khasra No. 45, Laxmi Puram Mauza Alwatiya Bai Lohamandi Agra- 282001/ Dec 18, 2025	September 18, 2025 Rs. 33,87,404.46/-	Agra
2.	Renu Verma/ Bhupendra Singh Verma/ LBAGR00004929244	Flat No. UG-1, Upper Ground Floor Plot No. 12, Sector 4 B Baghwati Galaxy, Sikandara Lohamandi Agra- 282001/ Dec 18, 2025	September 30, 2025 Rs. 63,74,282.35/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold on 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: December 20, 2025
Place: Agra

Sincerely Authorised Officer
For ICICI Bank Ltd.

**ICICI Home Finance**
Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd floor, No.1984/4, plot No. 59, Green Park Colony, Near 48 Chamber, Elite Chauraha, Civil Lines Jhansi-284003

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558523.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak, South: Rasto 4.57 Mtr., East: House of Masali, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 19,83,070.82/-	Jhansi
2.	Anil Kumar (Borrower), Anita. (Co-Borrower), LHJHN00001558794.	House No 711/A-C Mohalla Gwal Toli Hansari Gird Tehsil And District Jhansi 284001 Na Na Na Jhansi Uttar Pradesh 284001. Bounded By- North: House of Ramsevak, South: Rasto 4.57 Mtr., East: House of Masali, West: House of Smt. Anandi/ Date of Possession- 15-Dec-25	15-10-2024 Rs. 99,172.49/-	Jhansi

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : December 21, 2025
Place: Jhansi

Authorized Officer,
ICICI Home Finance Company Limited

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GOI034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT (Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	31.03.2025
		(Reviewed)	(Audited)	(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.

2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in, the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).

For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025 (Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated		
		Half Year Ended	Year Ended	Half Year Ended	Year Ended	
		30.09.2025	30.09.2024	30.09.2025	30.09.2024	
		(Reviewed)	(Audited)	(Reviewed)	(Audited)	
1	Total Income from Operation(including Other Income)	35.87	72.58	44.27	9,717.44	13,405.00
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30
5	Total Comprehensive-shive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive-shive income (after tax)]	(8.06)	24.91	(28.91)	525.30	342.30
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)
10	Earning per share (Rs)					
	(i) Basic:	(0.56)	1.72	(2.00)	19.74	14.56
	(ii) Diluted	(0.56)	1.72	(2.00)	19.74	14.56

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.

2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Sd/-
(A.K.Bagchi)
Managing Director-EIL

Place: Visakhapatnam
Date: 19th December 2025

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited

Pursuant to SEBI Circular No. SEBI/CINIRSD/MRSD-PoP/CIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2025 and rejected/returned/not attended to due to deficiency in the documents / process/ or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt Ltd., BEETAL HOUSE, 3rd Floor, 9B, Madangir, Behind LSC, New Delhi - 110062, Tel: 011-29961281-283 / 26051061, email: beetalrta@gmail.com

For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta
(Managing Director)

Place: New Delhi
Date: 20.12.2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**YES BANK**
Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055
India. Website: www.yesbank.in Email: communications@yesbank.in CIN: L65190MH2003PLC143249

PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities accounts have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

S. N.	Account Number	Type of Loan	Name of Borrowers Co-borrower, Mortgagors	O/s As per 13(2) Notice	NPA Date Notice Date
1.	Cust id- 2179868	Overdraft & Dropline Overdraft facility	1. M/s Office Solution (Borrower) Through its proprietor, 2. Mr. Mukesh Chand Jindal (Proprietor/ Guarantor/ Mortgagor)	Rs. 98,26,614.66/- (Rupees Ninety Eight Lakh Twenty Six Thousand Six Hundred Fourteen and Sixty Six Paise Only) as on 09.12.2025	18-11-2025 12-12-2025

Details of secured asset : All that piece and parcel of freehold residential flat bearing no.63-F, 2nd Floor, Block-F, Category-L.I.G., situated in the layout plan of Housing Estate at Mayur Vihar, Phase-1, Delhi-110091. Boundaries : N/E: Open/Park, S/W: Road/Open, S/E: Flat No. 64E, N/W: Entry/Passage. **Mortgagor:** Mr. Mukesh Kumar Jindal

The above borrower(s)/co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 21-12-2025 **Places:** DELHI
Sd/- Authorized Officer, For Yes Bank Ltd

**NAINITAL BANK**
Branch- Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088, Phone No. 011-27495914/27493733

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from The Nainital Bank Ltd., Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch is/are NPAs. The demand notice u/s 13(2) of the SARFAESI Act, 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section 13(4) of Act in case of their failure to pay the amount mentioned along with future interest and charges within 60 days.

Name & Address of Borrowers/Guarantors	
1. Vikas Sirohi S/o Sushil Singh (Borrower), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi-110015, Also At- Sehra, Post - Sehra Saidpur, Bulandshahr, Uttar Pradesh- 245411.	2. Aneet Teotia S/o Kiran Pal Singh (Guarantor), R/o 421, Khatri Wara, Sikandrabad, Bulandshahr, Sikandrabad, Uttar Pradesh- 203205.
3. Aaditya Verma S/o Sanjay Verma (Guarantor), R/o I-100, Front Portion, Second Floor, Karampura, West Delhi, Delhi- 110015.	

Issued Demand Notice dated 04.12.2025 for Rs. 6,99,175.20 (Rupees Six Lakh Ninety Nine Thousand One Hundred Seventy Five And Paise Twenty only as on 03.12.2025) (plus future interest & other expenses thereon with effect from 04.12.2025) less recovery, if any.

Brief details of Vehicle hypothecated/Mortgaged : Hypothecaion of Vehicle- Maker's Name- Hyundai Motor India, Model no.- Verna 1.5MPI MT SX, Norms- Bharat Stage VI, Registration Number - UP13CA0080, Chasis Number - MALC841GLNM368311, Engine Number - G4FLNV416059, Colour- Phantom Black, Owner's name- VikasSirohi S/o Sushil Singh.

The borrowers/guarantors are advised to collect undelivered original notice(s) addressed to them from our Shalimar Bagh, Address - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi- 110088 branch and pay the amount outstanding with interest and their costs within 60 days from the date of this publication to avoid further action under the Act.

Place : Shalimarbagh, Delhi **Date :** 21.12.2025 **Authorized Officer**

**LIC HOUSING FINANCE LTD.**
BACK OFFICE: LAXMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI - 110002
Appendix IV [Rule 8(1)]
POSSESSION NOTICE (for Immovable Property)

Whereas, the undersigned being the Authorized Officer of the LIC HOUSING FINANCE LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of power conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice as briefed under calling upon the Loanee, as briefed under to repay the amount mentioned in the notice being as briefed under + interest and other charges accrued thereupon within 60 days from the date of receipt of the said notice.

The Loanee having failed to repay the amount, notice is hereby given to the Loanee and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below, in exercise of power conferred on him/her under section 13(4) of the said Ordinance read with Rule 9 of the said Rules, on the dates mentioned against each account.

The Loanee in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **LIC HOUSING FINANCE LTD.** of an amount as briefed under + interest & other charges accrued thereupon within 60 days from the date of receipt of the said notice.

Sr. No.	Name of the Applicant(s) & Co-Applicant(s)	Description of the Immovable Property	Date of Demand Notice	Date of Possession Notice	Amount as per Demand Notice	Type of Possession
1.	Applicant(s):- Mr. Ashish Kulshreshtha Co-Applicant(s):- Ms. Anuja Kulshreshtha Loan A/c: 310500000285	All that part and parcel of the property Flat No. B-2/903, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 3,96,506.53 plus interest and other charges thereon.	Symbolic Possession
2.	Applicant(s):- Mr. Atish Tiwari Loan A/c: 310400001430	All that part and parcel of the property Villa No. T-3, Block Tulp, Krish City (Phase 1) Dharuhera Bhiwadi Bypass Road (SH-25), Alwar Bypass Road, Village Tapukara, Bhiwadi, Distt. Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 71,60,014.78 plus interest and other charges thereon.	Symbolic Possession
3.	Applicant(s):- Mr. Dhananjai Singh Loan A/c: 3105000001679	All that part and parcel of the property Flat No. / Unit No. D-402, 4th Floor, Tower Fressia, Block-D, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 11,05,273.51 plus interest and other charges thereon.	Symbolic Possession
4.	Applicant(s):- Mr. Kailash Chandra Sharma Co-Applicant(s):- Ms. Meena Sharma Loan A/c: 3105000003572	All that part and parcel of the property Flat No. B-2/908, 9th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019	10.09.2025	20.12.2025	Rs. 9,50,463.20 plus interest and other charges thereon.	Symbolic Possession
5.	Applicant(s):- Mr. Pankaj Kumar Paul Loan A/c: 3104000002195	All that part and parcel of the property Flat No. / Unit No. A-304, 3rd Floor, Tower IXIA, Block-A, Terra City, Alwar Express Highway, Bhiwadi, Rajasthan - 301001.	10.09.2025	20.12.2025	Rs. 13,74,899.82 plus interest and other charges thereon.	Symbolic Possession
6.	Applicant(s):- Mr. Ravi Shankar M Singh Loan A/c: 3104000000712	All that part and parcel of the property Flat No. B-1/706, 7th Floor, Avalon Homes, Sector 106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 17,14,715.95 plus interest and other charges thereon.	Symbolic Possession
7.	Applicant(s):- Mr. Ravi Shankar M Singh Loan A/c: 3104000003381	All that part and parcel of the property Flat No. B-1/706, 7th Floor, Avalon Homes, Sector-106, Located on 4 Lane Mega Highway, Main Alwar Bypass Road, Bhiwadi, Alwar, Rajasthan - 301019.	10.09.2025	20.12.2025	Rs. 5,84,719.87 plus interest and other charges thereon.	Symbolic Possession
8.	Applicant(s):- Mr. Shiv Kumar Sharma Loan A/c: 3					

**The Kerala Minerals and Metals Ltd**
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: mo@kmmml.com, URL: www.kmmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmml.com

Sl No.	Tender ID	Items
1	2025_KMML_622744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**SBI**
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GITC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPMDD) Solution. Corrigendum - 2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>

Place: Navi Mumbai
Date: 21.12.2025

Sd/- Deputy General Manager
(Network Technology Dept.)

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place,
Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040161
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/CIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected / returned / not attended to due to deficiency in the documents / process / or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetalrta@gmail.com

For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta
(Managing Director)

Place: New Delhi
Date: 20.12.2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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punjab national bank
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Centralized Procurement & Partnership Division, HO, 5, Sansad Marg, New Delhi -110001
(Email ID: cpdp.processing@pnb.bank.in, Phone: 011-23311452)

TENDER NOTICE
20.12.2025
Punjab National Bank invites online bids (both technical and commercial) through GeM Portal (Government e Marketplace) from eligible bidders for Procurement of Supply, installation, maintenance of Solar UPS Solution for Capex ATMs on Rental Basis for 300 (+ 20%) sites." Interested bidders may visit website <https://gem.gov.in/> for details. BID NO: GEM/2025/B/7026372. Last date for online bid submission is 10.01.2026 at 1600 hrs. Pre-Bid Meeting is scheduled on 31.12.2025 at 1200 hrs.
Chief Manager

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	A&N Seaways and Projects Private Limited
2 Date of incorporation of corporate debtor	17.07.2019
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4 Corporate Identity No./limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5 Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6 Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7 Estimated date of closure of insolvency resolution process	06.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-NU0098/2017-18/10241
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Kupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.srajendran.associates@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Kupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.anseaways@gmail.com
11 Last date for submission of claims	01.01.2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on **09.12.2025**.
The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of **A&N Seaways and Projects Private Limited**
IBBI Regn. No. IBBI/PA-002/IP-NU0098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

Place: Chennai
Date: 21.12.2025

NOTICE

Notice is hereby given that the share certificate(s) of UltraTech Cement Limited ("Company") bearing Certificate No. 249337 with Distinctive Nos. 132829091-132829131 under Folio No. 81491259 and Certificate No. 9215312 with Distinctive Nos. 132033040-132033048 under Folio No. 81115800, standing in the name(s) of Mr. Govind Jammadas Dhrona (Joint Holder 1: Mr. Haridas Jammadas Dhrona), have been lost or mislaid. The undersigned has applied to the Company for issuance of duplicate share certificate(s) in respect of the said shares. Any person having any claim in respect of the said shares is requested to lodge the same in writing with the Company's Registrar and Transfer Agent, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Hyderabad - 500032, within one month from the date of publication of this notice, failing which the Company shall proceed to issue duplicate share certificate(s).

Name of the shareholder(s)
Mr Govind Jammadas Dhrona
Jh1: Mr Haridas Jammadas Dhrona

Place: Mumbai
Date: 20-12-2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED
OPERATING IN THE SEGMENT OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate debtor along with PAN/ CIN/ LLP No.	BLU-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHC05257B
2. Address of the Registered office	Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India, 380051.
3. URL of website	http://www.blu-smart.com
4. Details of place where majority of fixed assets are located	Delhi, Gurgaon, Bengaluru and in other locations
5. Installed capacity of main products/ services	Company is into the business of Electric ride-hailing mobility service and EV charging network
6. Quantity and value of main products/ services sold in last financial year	Turnover as on 31-03-2024 - Rs. 4309.68 Lakhs
7. Number of employees/workmen	No information available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
9. Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
10. Last date for receipt of expression of interest	05-01-2026
11. Date of issue of provisional list of prospective resolution applicants	08-01-2026
12. Last date for submission of objections to provisional list	13-01-2026
13. Date of issue of final list of prospective resolution applicants	23-01-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-01-2026
15. Last date for submission of resolution plans	27-02-2026
16. Process email id to submit Expression of Interest	cirp.blusmart@npvinsolvency.in
17. Details of Corporate Debtor's registration status as MSME	No information available

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Manthra Insolvency Professionals Private Limited)
Through its director - **Mr. Ritesh Prakash Adatiya**
Resolution Professional
In the Matter of **BLU-Smart Mobility Limited**
IBBI Reg. No. IBBI/IPE-0040/IPA-2/2022-23/500221
Validity of AFA: December 31, 2025

Date: December 23, 2025
Place: Ahmedabad

Email for Correspondence - cirp.blusmart@npvinsolvency.in

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punjab national bank
... the name you can BANK upon!

Centralized Procurement & Partnership Division, HO, 5, Sansad Marg, New Delhi -110001
(Email ID: cpdp.processing@pnb.bank.in, Phone: 011-23724596)

TENDER NOTICE
20.12.2025
Punjab National Bank invites online bids (both technical and commercial) through GeM Portal (Government e Marketplace) from eligible bidders for RFP for Procurement of 25000 Cloud Based (SaaS) User licenses for Mobile Device Management (MDM) Solution with Mobile Application Management (MAM). Interested bidders may visit website <https://gem.gov.in/> for details. BID NO: GEM/2025/B/7023814. Last date for online bid submission is 09.01.2026 at 17:00 Hrs. Pre-Bid Meeting is scheduled on 30.12.2025 12:00 Hrs.
Chief Manager

**IDBI BANK**
CIN: L59190MH2004G0148838

IDBI Bank Ltd, NPA Management Group - IDBI Tower, World Trade Complex, Cuffe Parade, Mumbai - 400 005

APPENDIX IV-A
(See Rule 9(1) and proviso to rule 8(6))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 9(1) and proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to guarantor/mortgagor **M/s. Oasis Fashion World Private Limited**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, that the below described immovable property mortgaged/charged to the Secured Creditor, IDBI Bank Limited, the possession of which has been taken by the Authorised Officer of IDBI Bank Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" on **January 08, 2026** for recovery of Rs. 160,57,89,018.45 (One hundred and sixty crore fifty seven lakh eighty nine thousand and eighteen rupees and forty five paise only) as on December 01, 2025 together with future interests and costs due to the Secured Creditor.

This shall not be treated in anyway as a demand to the borrower **(1) M/s. Mudra Denim Private Limited**, 305, Wellington Business Park II, Marol Naka, Andheri E, Mumbai 400059; and the guarantors **(2) Shri. Muralidhar Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, **(3) Shri. Arman Murari Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063, **(4) Smt. Ritadevi Murari Agarwal**, A-704, Minaxi Apartment, Opp. Gokuldharm School, Gokuldharm, Goregaon (East), Mumbai- 400 063; in view of the moratorium applicable under the provision of Insolvency and Bankruptcy Code, 2016.

The reserve price, earnest money deposit, description of the immovable property, known encumbrances, are as under:

Lot No.	Description of Property	Known Encumbrances	Reserve Price	EMD	Mortgagor
I	Shop No. B/1 on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.385A, 385B, the said House No.385A Ground + First floor. Admeasuring total area 3200 sq.ft. (297.39 sq. mtrs.) and House No.385B admeasuring area 1600sq.ft. (148.69 sq. mtrs.), total admeasuring area 446.08 sq. mtrs. on a portion of the piece or parcel of the land.	Nil	96.00	10.00	Oasis Fashion World Pvt Ltd
II	Shop No. B/3, on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.406A, 406B, the said House No.406A Ground + First floor. Admeasuring total area 3200 Sq.ft. (297.39 sq. mtrs.) and House No.406B admeasuring total area 800 sq.ft. (74.34 sq. mtrs.), total admeasuring area 371.73 sq. mtrs. on a portion of the piece or parcel of the land	Nil	86.40	9.00	Oasis Fashion World Pvt Ltd

For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank Limited's website i.e. www.idbi.bank.com and www.banknet.in
For any clarification, the interested parties may contact: undersigned, Shri. Gautam Sarkar on (T) +91 22 665194370 (email: g_sarkar@idbi.co.in) and Shri. Joseph Daniel on (T) +91 22 66553129, 9029063432 (email: joseph.daniel@idbi.co.in) and for e-auction support, you may contact Mr. Sajid on (M) +91 7303394708 (email: support.banknet@psb alliance.com, Toll free number: 82912 20220).

Sd/-
Authorised Officer
(IDBI Bank Limited)

Date: December 20, 2025
Place: Mumbai

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punjab national bank
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SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email id: hosd@pnb.bank.in

PUBLIC NOTICE
Notice is hereby given that Share Certificates of the Bank mentioned below have been reported lost/misplaced/stolen and the registered holders thereof have requested for issue of duplicate share certificates:

Sr. No.	Name of Shareholder(s)	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
1	Devchand Bhai J Patel	1024220	11310	6737732505-6737732619	115
2	Pritpal Singh Bhatia (Deceased) Tejinder Kaur Bhatia (JT. Holder-1)	1187846	23100	6739144360-6739144474	115
3	A K Palaniandy	0023693	1497	1169501-1170500	1000

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificates in favour of the above stated shareholders, he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificates, duplicate share certificates/letters of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate.

For Punjab National Bank
(Bikramjit Shom)
Company Secretary

Date: 20.12.2025
Place: New Delhi

**BOMBAY MERCANTILE CO-OPERATIVE BANK LIMITED**
(Estd-1938)
Regd Head Office: Zain G. Bangarwala Building, 7B, Mohammed Ali Road, Mumbai - 400 003.
Tel No. Phone: 2420960/63/63/64, 2449596, 6202696

(Multi State Scheduled Bank)

E-Auction Notice

Bombay Mercantile Co-operative Bank Ltd. ("Assignor Bank") desiring to undertake sale of its 85% share in M/s. Intrint Assets Securitization & Reconstruction Pvt. Ltd. and conduct the process for Sale of SRs held under INVENT/1617/BMC/P14 TRUST to eligible QIBs under Swiss Challenge method.

Sale of SRs shall be in accordance with the regulatory guidelines issued by RBI and other applicable laws and at the sole discretion of the Assignor Bank, irrespective of whether base bid/ counter bids have been received or whether a successful bidder has been declared, subject to the extant RBI guidelines.

Bombay Mercantile Co-operative Bank Ltd. Assignor Bank invites bids from Qualified Institutional Buyers (QIBs) for the sale of Security Receipts (SRs) of Assignor Bank held in INVENT/1617/BMC/P14 TRUST, details of which are given below:

Account Name	Multiple Accounts
Trust Name	INVENT/1617/BMC/P14 TRUST
No. of outstanding SRs of Banks	6,99,378
Face value of outstanding SR	Rs. 1000/- per unit of SR
Total Face Value of outstanding SRs	Rs. 69,93,78,000/-
Reserve Price on full cash basis	Rs. 13,00,00,000/-
Minimum Mark-up	Rs. 15,00,000/-
Starting price (on full cash basis) for counter bid/challenger bid under Swiss Challenge Process	Rs. 13,15,00,000/-
Incremental amount (Bid multiplier) for inter-se bidding	Rs. 10,00,000/-

Indicative timelines for completion of Swiss Challenge Process

The e-bidding process will be conducted on 29.12.2025 (Monday) from 11:30 am to 12:30 pm. The time schedule for completion of the sale process is given below, which may be taken note and adhered to since no further extension will be made in the schedule:

Particulars	Relevant Date
1 Newspaper Publication	21.12.2025
2 Commencement of due diligence:	22.12.2025
3 Last date for submission of Expression of Interest to the email id: cmdb@bmcbank.co.in	24.12.2025
4 Last date for Submission of Non-Disclosure Agreement (if not already executed):	24.12.2025
5 Last day for submission of Compliance Statement and Letter of Authority for participation in the e-bidding process to enable us to issue login credential and explaining the procedure to bid through e-Auction portal of service provider upto:	26.12.2025
6 Completion of Due Diligence Exercise:	26.12.2025
7 Allotment of login credential for participation in the e-bidding process through e-auction portal of e-procurement Technologies Ltd (Service Provider):	26.12.2025
8 Process of e-Bidding *:	29.12.2025
9 Negotiations for finalization of bid price, if any	29.12.2025
10 Completion of documentation formalities and payment to be made by:	30.12.2025

*The e-bidding timing will be from 11:30 am to 12:30 pm with unlimited extension of 5 minutes at an incremental amount (Bid Multiplier) of Rs.10,00,000.

Date: 20.12.2025
Place: Mumbai

Sd/- Managing Director
Bombay Mercantile Co-operative Bank Ltd.

**IMP POWERS LIMITED**
CIN: L31300DN1961PCL000232

Registered Office: Survey No. 263/3/2/2, Village Sayli, Umar Kuin Road, Silvassa, Dadra & Nagar Haveli - 396 230
Office : CH-7, Inspire Business Park, Shantigram, SG. Highway, Ahmedabad - 382 421 | Tel. No. : +91-0260-2464100 / +91-79-2655 4100
Website : www.imp-powers.com | Email ID : info@imp-powers.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares
Investors of the Company are hereby informed that pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-POD/P/CIR/2025/97 dated 2nd July, 2025, a special window has been opened for a period of six months from 7th July, 2025 to 6th January, 2026 to facilitate transfer requests of physical shares. This facility is available for Transfer Deeds which were originally lodged before 1st April, 2019 but were rejected / returned / not attended due to deficiency in the documents/process or otherwise.
The shares re-lodged for transfer during the above window will be processed only in dematerialised form.
Eligible investors who have missed the 31st March, 2021 deadline for re-lodgment of transfer documents are encouraged to avail advantage of the opportunity by furnishing the requisite documents to the Company's Registrar and Share Transfer Agent (RTA)- MUFG Intime India Private Limited, C-101, Embassy 247, LBS Marg, Vikhroli (West), MUMBAI - 400083; Phone Nos. (0) 810 811 6767 and Email: investor.helpdesk@in.mpm.mufg.com. Transfer requests submitted after 6th January, 2026 will not be accepted by the Company / RTA. The aforesaid information is also being made available on the website of the Company <https://www.imp-powers.com/>
For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialize their shares / complete their KYC (Email address, PAN, Bank A/c details etc.) with the Company's RTA.
By Order of the Board For, **IMP Powers Limited**
Sd/- **Rakesh Shah**
Chairman - DIN : 00421920
Date : 20-12-2025
Place : Ahmedabad

**बैंक ऑफ बड़ौदा**
Bank of Baroda

Zonal Stressed Asset Recovery Branch :
Meher Chamber, Ground floor,
Dr. Sunderlal Behl Marg, Ballard Estate,
Mumbai-400001. Phone: 022-43683807, 43683808,
Email: arbmbo@bankofbaroda.co.in

REDEMPTION NOTICE
Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB.ZOSARB/RNV/2025-26/ Date 17.12.2025
To,
Mr. Ram Narendra Vora
Hira Kunj, Room No. 2, Plot No.2,Plot No.154, Opp. Blue Diamond Hotel, Sector 12, Vashi, Navi Mumbai 400703
Mr. Ram Narendra Vora
Flat No.3601, 36th Floor, in Project "Nivasti Avisaa" Situated at PlotNo. 7A, Sector 13, Sanpada, Navi Mumbai 400705
Mrs. Rekhaben Lalit Vora
Flat No. B-2401, Plot No.1, Iraisaa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai 400705
Mr. Shyam Lalit Vora
Flat No. B-2401, Plot No.1, Iraisaa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai 400705
Re: Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref :- 1. Demand Notice dated 17-03-2023 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 07-09-2023 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir,

Whereas the Authorised Officer of the Bank of Baroda, Malabar Hill Branch 37-B, Dolat Niketan, Ridge Road, Mumbai 400006, being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 17-03-2023 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the Authorised Officer of the Bank in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

S. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice. (For Immovable property only)
1	Equitable Mortgage of Flat No. 3601 on 36th Floor, Admeasuring about 122.889 square meters of Carpet area equivalent to 1322.286 square feet or thereabout in the complex/ project known as "Nivasti Avisaa" along with 2 covered car parking in the name of Mr. Ram Narendra Vora situated at Plot No. 7A, in Sector No.13, Situated, lying and being at Sanpada, Navi Mumbai - 400705.	07-09-2023	Symbolic	09-09-2023

Yours faithfully,
Authorized Officer
Bank of Baroda
Stressed Asset Recovery Branch

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GOI034390
Regd. Office: Ground Floor, SAIL Building, 217, Bidyt Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT
(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended
		30.09.2025	30.09.2024	31.03.2025
		(Reviewed)		(Audited)
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
1. Basic:		0.59	(2.14)	(67.04)
2. Diluted		0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December'2025.

2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in, the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).

For and on behalf of the Board of Director
Sd/-



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmmil.com, URL: www.kmmil.com

TENDER NOTICE

For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmil.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



SBI
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2

Please refer to RFP No. SBI/GITC/NWTech/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPM) Solution. Corrigendum -2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>

Place: Navi Mumbai Sd/- Deputy General Manager
Date: 21.12.2025 (Network Technology Dept.)



CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L6593DL1999PLC040101
Ph: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-Pd/P/2025/97 dated July 2, 2025, at Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/returned/ not attended to due to deficiency in the documents / process / or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETALHOUSE, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi - 110062, Tel: 011-29961281-283, 26051061, email: beetalta@gmail.com

For Cubical Financial Services Limited Sd/-
Place: New Delhi Ashwani Kumar Gupta
Date: 20.12.2025 (Managing Director)



FOR DAILY BUSINESS.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



पंजाब नैशनल बैंक
...वहाँ का प्रतीक!
...the name you can BANK upon!

SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email Id:hosd@pnbbank.in

PUBLIC NOTICE

Notice is hereby given that Share Certificates of the Bank mentioned below have been reported lost/misplaced/stolen and the registered holders thereof have requested for issue of duplicate share certificates:

Sr. No.	Name of Shareholder(s)	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
1	Devchand Bhai J Patel	1024220	11310	6737732505-6737732619	115
2	Pritpal Singh Bhatia (Deceased) Tejinder Kaur Bhatia (Jt. Holder-1)	1187846	23100	6739144360-6739144474	115
3	A K Palaniandy	0023693	1497	1169501-1170500	1000

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificates in favour of the above stated shareholders, he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificates, duplicate share certificates/letters of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate.

For Punjab National Bank Sd/-
Date: 20.12.2025 (Bikramjit Shom)
Place: New Delhi Company Secretary



BOMBAY MERCANTILE CO-OPERATIVE BANK LIMITED
(Estd:1930) (Multi State Scheduled Bank)
Regd Head Office: Zain G. Banganwala Building, 78, Mohammed Ali Road, Mumbai - 400 033.
Tel: No. Phone: 24220001/242404, 242405, 4052000

E-Auction Notice

Bombay Mercantile Co-operative Bank Ltd. ("Assignor Bank") desiring to undertake sale of its 85% share in M/s. Invent Assets Securitization & Reconstruction Pvt. Ltd. and conduct the process for Sale of SRs held under INVENT/1617/BMC/P14 TRUST to eligible QIBs under Swiss Challenge method.

Sale of SRs shall be in accordance with the regulatory guidelines issued by RBI and other applicable laws and at the sole discretion of the Assignor Bank, irrespective of whether base bid/ counter bids have been received or whether a successful bidder has been declared, subject to the extant RBI guidelines.

Bombay Mercantile Co-operative Bank Ltd. Assignor Bank invites bids from Qualified Institutional Buyers (QIBs) for the sale of Security Receipts (SRs) of Assignor Bank held in INVENT/1617/BMC/P14 TRUST, details of which are given below:-

Account Name	Multiple Accounts
Trust Name	INVENT/1617/BMC/P14 TRUST
No. of outstanding SRs of Banks	5,99,378
Face value of outstanding SR	Rs. 1000/- per unit of SR
Total Face Value of outstanding SRs	Rs. 69,93,78,000/-
Reserve Price on full cash basis	Rs. 13,00,00,000/-
Minimum Mark-up	Rs. 15,00,000/-
Starting price (on full cash basis) for counter bid/challenger bid under Swiss Challenge Process	Rs. 13,15,00,000/-
Incremental amount (Bid multiplier) for inter-se bidding	Rs. 10,00,000/-

Indicative timelines for completion of Swiss Challenge Process
The e-bidding process will be conducted on 29.12.2025 (Monday) from 11:30 am to 12:30 pm. The time schedule for completion of the sale process is given below, which may be taken note and adhered to since no further extension will be made in the schedule:

Particulars	Relevant Date
1 Newspaper Publication	21.12.2025
2 Commencement of due diligence:	22.12.2025
3 Last date for submission of Expression of Interest to the email id: csmd@bmcbank.co.in	24.12.2025
4 Last date for Submission of Non-Disclosure Agreement (if not already executed):	24.12.2025
5 Last day for submission of Compliance Statement and Letter of Authority for participation in the e-bidding process to enable us to issue login credential and explaining the procedure to bid through e-Auction portal of service provider upto:	26.12.2025
6 Completion of Due Diligence Exercise:	26.12.2025
7 Allotment of login credential for participation in the e-bidding process through e-auction portal of e-procurement Technologies Ltd (Service Provider) on:	26.12.2025
8 Process of e-Bidding :-	29.12.2025
9 Negotiations for finalization of bid price, if any	29.12.2025
10 Completion of documentation formalities and payment to be made by:	30.12.2025

*The e-bidding timing will be from 11:30 am to 12:30 pm with unlimited extension of 5 minutes at an incremental amount (Bid Multiplier) of Rs.10,00,000.

Date : 20.12.2025
Place : Mumbai
S/d - Managing Director
Bombay Mercantile Co-operative Bank Ltd.



पंजाब नैशनल बैंक
...वहाँ का प्रतीक!
...the name you can BANK upon!

Centralized Procurement & Partnership Division, HO, 5, Sansad Marg, New Delhi -110001
(Email ID: cpdp.processing@pnbbank.in, Phone: 011-23311452)

TENDER NOTICE

20.12.2025

Punjab National Bank invites online bids (both technical and commercial) through GeM Portal (Government e Marketplace) from eligible bidders for Procurement of Supply, installation, maintenance of Solar UPS Solution for Capex ATMs on Rental Basis for 300 (+ 20%) sites." Interested bidders may visit website <https://gem.gov.in/> for details. BID NO: GEM/2025/B/7026372. Last date for online bid submission is 10.01.2026 at 1600 hrs. Pre-Bid Meeting is scheduled on 31.12.2025 at 1200 hrs.

Chief Manager



**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor	17.07.2019
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5	Address of the registered office and principal office (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process	06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241 - 600 031.
9	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 7/1/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.rajendranassociates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 7/1/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.aanseaways@gmail.com
11	Last date for submission of claims	01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as-ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on **09.12.2025**.
The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026
Place: Chennai
Date: 21.12.2025



THE OFFICE OF THE RECOVERY OFFICER
MAHARASHTRA CO-OPRATIVES SOCIETIES ACT 1960, Act 156, Rule 1961, Rule 197.
Office Address - C/O THE SHIVKRUPA SAHAKARI PATPEDI LTD.
Office No. 283 & 284, Second Floor, Sakrupa Complex, Old Pune Mumbai Highway,
Near Ambedkar Chowk, Kharalwadi, Pimpri, Tal-Haveli, Dist-Pune-411018. Phone 922 2992625

FROM "Z"

[See sub-rule 11 (d-1)] of rule 107]

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Recovery officer of the **MR. CHANDRAKANT RAMCHANDRA JAGDALE** under the Maharashtra Co-operative Societies Rules, 1961 issue a Demand notice dated 27.01.2025 calling upon the judgment debtor, **MR. SAURABH AJIT DAREKAR, MRS. SHOBHA AJIT DAREKAR & MR. AJIT TUKARAM DAREKAR** to repay the amount mentioned in the notice being **RS. 37,36,242/-** in words (Rs. Thirty Seven Lakh Thirty Six Thousand Two Hundred Forty Two Only) with date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date **08.12.2025** And attached the property describe herein below.
The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under rule 107 (1) (d-1) of the Maharashtra Co-operative Societies Rules, 1961 on this 10th Day of December of the year 2025.
The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **RECOVERY OFFICER MR. CHANDRAKANT RAMCHANDRA JAGDALE** for an amount **RS. 37,36,242/-** in words (Rs. Thirty Seven Lakh Thirty Six Thousand Two Hundred Forty Two Only) and interest thereon.
Description of the Immovable Property
(Gat No. 559 & 561 A/p Pimpri Sandas, Tal-Haveli, Dist-Pune. 412216.)
(Area 60 H. 51 Aar & 60 H. 33 Aar Land)
Bounded By: Gat No. 559 - On the North by : By Gat No. 560, On the South by : By Gat No. 557, On the East by : By Gat No. 558, On the West by : By Gat No. 493, Gat No. 561- On the North by : By Gat No. 558, On the South by : By Gat No. 558, On the East by : By Gat No. 562, On the West by : By Gat No. 560 & Road
(MR. Chandrakant Ramchandra Jagdale)
Recovery Officer
Maharashtra Co-operative Society
Act 1960, Sec 156
Rules 1961, Rules 107



बैंक ऑफ बड़ोदा
Bank of Baroda

Zonal Stressed Asset Recovery Branch :
Meher Chamber, Ground floor,
Dr. Sunderlal Behl Marg, Ballard Estate,
Mumbai-400001. Phone: 022-43683807, 43683808,
Email: arbmomb@bankofbaroda.co.in

REDEMPTION NOTICE

Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB ZOSAR RNV 2025-26/ Date 17.12.2025
To,
Mr. Ram Narendra Vora
Hira Kunj, Room No. 2, Plot No.2, Plot No.154, Opp. Blue Diamond Hotel, Sector 12, Vashi, Navi Mumbai 400703
Mr. Ram Narendra Vora
Flat No.3601, 36th Floor, in Project "Nivasti Avisaa" Situated at PlotNo. 7A, Sector 13, Sanpada Navi Mumbai 400705
Mrs. Rekhaben Lalit Vora
Flat No. B-2401, Plot No. 1, Iraisa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai 400705
Mr. Shyam Lalit Vora
Flat No. B-2401, Plot No. 1, Iraisa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai 400705
Re: Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref :- 1. Demand Notice dated 17-03-2023 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 07-09-2023 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir,
Whereas the Authorised Officer of the Bank of Baroda, Malabar Hill Branch 37-B, Dolat Niketan, Ridge Road, Mumbai 400006, being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 17-03-2023 calling upon you being Borrowers (s)/ Mortgage (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.
And whereas you have failed to repay the amount, the Authorised Officer of the Bank in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.
Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.
Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

S. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice (For Immovable property only)
1	Equitable Mortgage of Flat No. 3601 on 36th Floor, Admeasuring about 122.889 square meters of Carpet area equivalent to 1322.286 square feet or thereabout in the complex/ project known as "Nivasti Avisaa" along with 2 covered car parking in the name of Mr. Ram Narendra Vora situated at Plot No. 7A, in Sector No.13, Situated, lying and being at Sanpada, Navi Mumbai - 400705.	07-09-2023	Symbolic	09-09-2023

Yours faithfully,
Authorized Officer
Bank of Baroda
Branch: Zonal Stressed Asset Recovery Branch

NOTICE

Notice is hereby given that the share certificate(s) of UltraTech Cement Limited ("Company") bearing Certificate No. 249337 with Distinctive Nos. 132829091-132829131 under Folio No. 81491259 and Certificate No. 9215312 with Distinctive Nos. 132033040-132033048 under Folio No. 81115800, standing in the name(s) of Mr. Govind Jamnadas Dhrona (Joint Holder 1: Mr. Haridas Jamnadas Dhrona), have been lost or mislaid. The undersigned has applied to the Company for issuance of duplicate share certificate(s) in respect of the said shares. Any person having any claim in respect of the said shares is requested to lodge the same in writing with the Company's Registrar and Transfer Agent, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Hyderabad - 500032, within one month from the date of publication of this notice, failing which the Company shall proceed to issue duplicate share certificate(s).

Name of the shareholder(s)
Mr Govind Jamnadas Dhrona
Jh1: Mr Haridas Jamnadas Dhrona
Place: Mumbai
Date: 20-12-2025



**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED**

OPERATING IN THE SEGMENT OF ELECTRIC RIDE-SHARING MOBILITY SERVICE AND EY CHARGING NETWORK AT DELHI, BANGALURU & GURGAON
(Under sub-regulation 1(i) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr. No.	1	Name of the Corporate debtor along with PAN/ CIN/ LLP No.	Blu-Smart Mobility Limited CIN: U74999GJ2018PLC104895 PAN: AAHOGS257B
2	Address of the Registered office	Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jivraj Park, Ahmedabad, Gujarat, India. 380051.	
3	URL of website	http://www.blusmart.com	
4	Details of place where majority of fixed assets are located	Delhi, Gurgaon, Bengaluru and in other locations	
5	Installed capacity of main products/ services	Company is into the business of Electric ride-hailing mobility service and EV charging network.	
6	Quantity and value of main products/ services sold in last financial year	Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs	
7	Number of employees/workmen	No information available	
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email at cirp.blusmart@npiinsolvency.in	
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending email at cirp.blusmart@npiinsolvency.in	
10	Last date for receipt of expression of interest	05-01-2026	
11	Date of issue of provisional list of prospective resolution applicants	08-01-2026	
12	Last date for submission of objections to provisional list	13-01-2026	
13	Date of issue of final list of prospective resolution applicants	23-01-2026	
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-01-2026	
15	Last date for submission of resolution plans	27-02-2026	
16	Process email id to submit Expression of Interest	cirp.blusmart@npiinsolvency.in	
17	Details of Corporate Debtor's registration status as MSME	No information available	

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - **Mr. Ritesh Prakash Aditya**
Resolution Professional
In the matter of **Blu-Smart Mobility Limited**
IBBI Reg. No. IBBI/IPE-0040/IP-2022-23/50021
Validity of AFA: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad
Email for Correspondence - cirp.blusmart@npiinsolvency.in



THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR19186GOI034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT

(Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended	
		30.09.2025	30.09.2024	31.03.2025	31.03.2025
		(Reviewed)		(Audited)	
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17	
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)	
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)	
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)	
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)	
6	Paid up Equity Share Capital	60.00	60.00	60.00	
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)	
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)	
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-				
	1. Basic:	0.59	(2.14)	(67.04)	
	2. Diluted	0.59	(2.14)	(67.04)	

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).
For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director

Place: Bhubaneswar
Date: 19th December 2025



EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhaript, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025

(Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated			
		Half Year Ended	Year Ended	Half Year Ended	Year Ended		
		30.09.2025	30.09.2024	30.09.2025	30.09.2024		
		(Reviewed)		(Reviewed)			
1	Total Income from Operation(Including Other Income)	35.87	72.58	44.27	9,717.44	7,054.61	13,405.00
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99	526.39	(4,119.11)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30	342.30	(3,518.39)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	(8.06)	24.91	(28.91)	525.30	342.30	(3,525.52)
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25	135.63	(1,791.41)
7	Net Profit attributable to Owners of the Company	-	-	-	280.05	206.67	(1,726.98)
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90	141.90	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)	(7,472.03)	(9,409.25)
10	Earning per share (Rs)						
	(i) Basic:</						

सरकार मालामाल, जनता कंगाल

भारताला जगाची तिसरी आर्थिक महासत्ता व्हायचे आहे. यासाठी आवश्यक असलेले वेगवेगळे उपाय करण्याशिवाय गत्यंतर नाही. त्यातला पहिला आणि महत्त्वाचा निकष म्हणजे उद्योगधंद्यांमध्ये वाढ करून देशातील बेरोजगारी कमी करणे. त्याखालोखाल देशांतर्गत तयार होणाऱ्या उत्पादनांची निर्यात वाढवणे. त्यातूनच परकीय गंगाजळी वाढवणे. स्वाभाविकपणे या सगळ्याच्या एकत्रित परिणामातून देशातील गरिबीची रेखा कमी करीत नेणे, कर भरणाऱ्यांची संख्या वाढवून सरकारच्या तिजोरीत मोठी भर पडणे आणि त्यातूनच टप्प्याटप्प्याने देशाला श्रीमंत करीत जाणे असा हा तिसऱ्या महासत्तेच्या दिशेने जाणारा प्रवास ठरू शकतो. देश श्रीमंत होतो आहे का, त्याचे सामान्य माणसाच्या लक्षात येणारे दोनच मोजमापं असू शकतात. एक म्हणजे देशातली गरिबी कमी होऊन रोजगाराच्या संधी वाढणे म्हणजेच जगण्याच्या किमान गरजांची सहज पूर्तता होणे. शिवाय प्रत्येकाच्या हातात थोडाफार तरी बचतीसाठी पैसा उपलब्ध होणे या दोन गोष्टीतून देश श्रीमंत होतो आहे असे सर्वसाधारणपणे म्हणता येईल. परंतु एकूण देशाच्या अर्थकारणाचा विचार केला तर कर भरणाऱ्यांची क्षमता वाढणे म्हणजे देश श्रीमंतीच्या दिशेने पुढे सरकत असल्याचे ते निदर्शक ठरते. सध्या तरी त्या दिशेने भारताची आगेकूच सुरू आहे असे म्हणायला हरकत नाही. साधारणपणे गेल्या पाच वर्षांपासून देशातील प्रत्यक्ष कर भरणाऱ्यांची संख्या मग त्यात इन्कम टॅक्सच्यारूपाने कर भरणाऱ्यांचाही समावेश होतो. त्यांचे प्रमाण आठ टक्क्यांनी वाढलेले आहे. सरकारची ताजी आकडेवारी बघितली तर २०२३-२४ या आर्थिक वर्षात देशभरात प्रत्यक्ष करसंकलनातून तब्बल १७.४ लाख कोटींचा महसूल मिळाला. विशेष उच्चांक म्हणजे शेअर बाजारातल्या उत्पन्नाचा म्हणता येईल. शेअर बाजारातल्या उलाढालींवर जो कर आकारला जातो त्यातून सरकारला तब्बल चाळीस हजार कोटी रुपयांचा महसूल मिळाल्याचे आयकर खात्याचे म्हणणे आहे. सगळ्या करसंकलनाचा विचार करता गेल्यावर्षीपेक्षा यामध्ये १२.७ टक्क्यांची वाढ झालेली आहे.

पंचवीस लाख कोटींचे उद्दिष्ट

भारताची एकूण लोकसंख्या लक्षात घेताना अशा पद्धतीने प्रत्यक्ष कर म्हणजेच डायरेक्ट टॅक्समध्ये होणारी वाढ ही एकूणच देशाच्या अर्थव्यवस्थेच्याहट्टीने दिलासादायक ठरते. इतक्या मोठ्या प्रमाणावर कर गोळा झाल्यानंतर त्याचे अप्रत्यक्ष फायदेदेखील सर्वसामान्य माणसापर्यंत पोहोचले पाहिजे. म्हणजे इन्कम टॅक्स भरणाऱ्यांचं जाळं विस्तारलं जात असेल तर ज्यांच उत्पन्न एवढं कमी असतं. अशांना टॅक्स भरण्याचीदेखील वेळ येत नाही. त्यांच्यासाठी प्रत्यक्ष लाभ या करातून उपलब्ध करून देता आला पाहिजे. आज कॉर्पोरेट टॅक्स भरणाऱ्यांची संख्यादेखील वाढलेली दिसते. जवळपास दहा हजार कोटी रुपये हे कॉर्पोरेट टॅक्समधून मिळाले आहेत. पुढच्या वर्षभरात सरकारने प्रत्यक्ष करवसुलीचे उद्दिष्ट पंचवीस लाख कोटींचे ठेवले आहे. जर डिसेंबरच्या १७ तारखेपर्यंत सतरा लाख कोटी गोळा झाले असतील

सुविचार	विलास कोळेकर
	खंडाळा, रत्‍नागिरी. मोबा.९४२२४२०६११
आपण आयुष्यात सगळ्यांनाच महत्त्व द्यावे. कारण जे चांगले असतील ते साथ देतील, आणि जे वाईट असतील ते शिकवण देतील.	

पं चां ग	रविवार, २१ डिसेंबर २०२५
	शके १९४७ विश्वाशनुनामसंवत्सर
	* पौष शुक्ल प्रतिपदा
	* नक्षत्र : पूर्वाषाढा
	--: जन्मराशी :--
स्वी उदय- ०७-०८	००-०१ ते २४-०० धनु
स्वी अस्त- १८-०५	

पौष मासार्भ ; नूतन चंद्रदर्शन मकरायन रात्री ८.३३ ; उत्तरायणार्भ, शिशिर ऋतू प्रांभ
मुद्रक, प्रकाशक सौ. जयश्री रमाकांत खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता ९) दोंगट मांडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिधा एमआयडीसी, टोटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिधा, नवी मुंबई -४००७०८. २) एलिंगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले. संपादक : रोहित रमाकांत पांडे ● कार्यकारी संपादक: समीर करंबे ("पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.) संपर्क : संपादक विभाग: ८६५२२०१४४०, जाहिरात विभाग : ८५०८११६४२३, ८५०८११६४२९, छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१ ई-मेल: contact@navakal.in "नवाकाळ ऑफिस व नवाकाळ प्रेस"चे प्रकाशन दैनिक "नवाकाळ" आर.एन.आय.क्र.१८९४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४
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तर पुढच्या संपूर्ण वर्षात सरकारला ते उद्दिष्ट गाठणे फारसे कठीण नाही. त्यातला महत्त्वाचा मुद्दा असा आहे की, वस्तुसेवाकर असेल, अप्रत्यक्ष कर असेल, कॉर्पोरेट टॅक्स असेल तर या सर्वांतून सरकारच्या महसुलात मोठी वाढ होते आहे. अगदी वस्तुसेवाकराचेदेखील दर तीन महिन्यांमध्ये प्रमाण वाढते आहे. या तिमाहीमध्ये वस्तुसेवाकर दोन लाख कोटींचे उद्दिष्ट पार करेल. हेच सरासरी प्रमाण राहिले तर वर्षभरात वस्तुसेवाकरातूनही चौवीस लाख कोटींचे उत्पन्न सरकारला मिळेल. हे सगळे काही लाख कोटींचे आकडे बघितले तर अर्थव्यवस्थेच्या सुदृढतेची ती लक्षणे ठरतातच. परंतु जसे आधी म्हटल्याप्रमाणे सामान्य माणसाची आर्थिक स्थिती सुदृढ झाली पाहिजे. तशा योजना आणल्या गेल्या पाहिजेत. अन्यथा कराच्या पैशातून ‘सरकार मालामाल, जनता मात्र कंगाल’ अशी अवस्था होऊ नये. तिसरी आर्थिक महासत्ता व्हायची असेल तर अजूनही दारिद्र्यरेषेखाली असलेल्या किमान पंधरा कोटी लोकांचे जीवनस्तर उंचावण्याचे आव्हान सरकार समोर आहे. यातले काही कोटी लोक दरवर्षी गरिबी रेषेच्यावर आले पाहिजेत. तरच आर्थिक महासत्ता होण्याच्या स्वप्नाला योग्य दिशा मिळू शकेल.

सामान्य व्यक्तीच्या आत्मनिर्भरतेसाठी

एक गोष्ट यानिमित्ताने स्पष्ट झाली की, इन्कम टॅक्सची मर्यादा वाढवल्यानंतर सरकारच्या तिजोरीत येणारा पैसा कमी होईल असे वाटले होते. परंतु कर भरणाऱ्यांना सवलत दिली जात असतानाच कर चुकवेगिरी करणाऱ्यांची संख्या कमी झाल्याचेदेखील ते निदर्शक ठरते. ही करसवलत नसल्याने सरकारला एवढा मोठा कर का घ्यायचा असे समजून कर चुकवणाऱ्यांची संख्यादेखील भरपूर होती. आता मात्र या सवलतींमुळे थोडाफार कर भरून स्वतःला सुरक्षित करण्याचा कलही वाढलेला आहे. मोठ्या प्रमाणात होणारे हे करसंकलन प्रामुख्याने सामान्य माणसाच्या कल्याणकारी योजनांसाठी वापरले गेले पाहिजे. केवळ पायाभूत सुविधांवर सगळं लक्ष केंद्रीत न करता या देशातील प्रत्येक नागरीकाला शिक्षणासाठी सर्वाधिक खर्च करावा लागतो. विशेषतः महाविद्यालयीन शिक्षणावर त्यातही वैद्यकीय आणि अभियांत्रिकी शिक्षणासाठी लाखो रुपयाची फी मोजावी लागते. या महागड्या शिक्षणापायी अनेकांना आपले उच्चशिक्षण घेण्याचे स्वप्न सोडून द्यावे लागते. आज देशात शंभर टक्के साक्षरता निर्माण झालेली नाही. अगदी देशातील सर्वांत प्रगत राज्य म्हणून महाराष्ट्राचा गौरव होतो. परंतु तिथेदेखील संपूर्ण साक्षरता झालेली नाही. म्हणजे संपूर्ण देशाला शंभर टक्के साक्षर बनवणे आणि सगळ्या साक्षरांना किमान रोजगार उपलब्ध करून देणे ही आत्मनिर्भर भारताची सर्वात मोठी आवश्यकता आहे. करसंकलनात येत असलेली आत्मनिर्भरता सामान्य माणसालाही आत्मनिर्भर करणारी असली पाहिजे. अजूनही ग्रामीण भागाची स्थिती किमान सोयीसुविधांपासून वंचित स्वरूपाची आहे. वीज भलेही घरापर्यंत पोहचली असेल तरीदेखील स्वच्छ पाणी, आणि सुयोग्य शाळा उपलब्ध झालेल्या नाहीत.

पाककृती	
	
अळूच्या पानांची भजी	
	
	
★ साहित्य	
:- १ वाटी बेसन, १/२ वाटी तांदळाचे पीठ, २ चमचे कोकम आंगळ, १ चमचा तीळ, १ चमचा ओवा, २ चमचे मसाला, १/२ चमचा हळद, १/२ चमचा हिंग, २ चमचे तेल, चवीप्रमाणे मीठ, तळण्यासाठी तेल	
 ★ कृती : -	
१) प्रथम अळूचे पाने स्वच्छ धुऊन त्याचे जाड देठ कापून टाकावे व त्या	
पानाची गुंडाळी करून बारीक बारीक तुकडे करावे त्यात तांदळाचे पीठ, कोकम आंगळ, बेसन, मसाला, हळद, मीठ, तीळ, ओवा, तेल घालून मिश्रण चांगले एकजीव करावे.	
२) गॅसवर कढई ठेवून त्यात तेल घालावे तेल गरम झाल्यावर मिक्स केलेल्या मिश्रणातील छोटे छोटे गोळे त्यात घालून खुसखुशीत भजी तळून घेणे खाण्यास तयार.	



टी-२० विश्वचषकासाठी भारतीय संघ घोषित गिल आणि जितेशला वगळले! किशन परतला

■ मुंबई	भारतीय संघ	सूर्यकुमार यादव (कर्णधार), अभिषेक शर्मा, संजु सैमरन (यष्टिरक्षक), तिलक वर्मा, हार्दिक पांड्या, शिवम दुबे, ईशान किशन (यष्टिरक्षक), अक्षर पटेल (उपकर्णधार), रिकू सिंग, जसप्रीत बुमराह, हर्षित राणा, अर्शदीप सिंह, कुलदीप यादव, वरुण चक्रवर्ती, वांशिगटन सुंदर.
भारत आणि श्रीलंकेत ७ फेब्रुवारीपासून सुरू होणार्या आयसीसी टी-२० विश्वचषकासाठी आज बीसीसीआयच्या निवड समितीने भारतीय १५ सदस्यीय संघाची घोषणा केली. हाच संघ जानेवारीत न्यूझीलंडविरुद्ध होणारी टी-२० मालिका खेळेल. दक्षिण आफ्रिकेविरुद्ध मालिकेत अतिशय खराब कामगिरी करणार्या सूर्यकुमार यादवचे कर्णधारपद कायम ठेवले, तर खराब फॉर्मात असलेला उपकर्णधार शुभमन गिलला संघातून वगळण्यात आले. गिलचे उपकर्णधारपद अक्षर पटेलकडे सोपवले. भारताकडून		

ऑस्ट्रेलियन संघाची विजयाकडे वाटचाल इंग्लंडला नमविण्यासाठी ४ विकेटची गरज

धावा केल्या होत्या. त्यानंतर इंग्लंडने २८६ धावा केल्यामुळे ऑस्ट्रेलियाने पहिल्या डावात ८५ धावांची आघाडी घेतली.काल तिसर्या दिवसअखेर ऑस्ट्रेलियाने ४ बाद २७१ धावा केल्या होत्या. मात्र आज चौथ्या दिवशी जोश टॉन (४ गडी)आणि ब्रायडन कोर्स (३ गडी) यांनी उकृष्ट गोलंदाजी करून ऑस्ट्रेलियाचा दुसरा डाव ३४९ धावांवर गुंडाळला. त्यामुळे इंग्लंडला विजयासाठी ४३४ धावांचे आव्हान मिळाले. या धावसंख्येचा पाठलाग करताना ४ धावावर इंग्लंडचा पहिला विकेट बेन डकेटच्या रुपात गेली.

आजापासून भारत-श्रीलंका महिला टी-२० मालिका सुरू

आयसीसी महिला एकदिवसीय विश्वचषक जिंकल्यानंतर भारतीय महिला संघ प्रथम उद्या श्रीलंकेविरुद्ध पाच टी-२० मालिकेतील पहिला सामना खेळणार आहे. हा सामना विशाखापट्टणमच्या मैदानावर खेळवला जाणार आहे. या सामन्यासाठी दोन्ही संघांतील खेळाडूंनी मैदानावर आज कसून सराव केला.

दोन संघात झालेल्या गेल्या ५ सामन्यात भारतीय संघाने चार विजय मिळवले आहेत, तर श्रीलंकेला फक्त १ सामन्यात विजय मिळवला आला. दोन्ही संघ शेवटचे २०२४ च्या दुबईत झालेल्या टी-२० विश्वचषकात भेटले होते, जिथे श्रीलंकेचा ८२ धावांनी पराभव झाला होता.

धाराशिव-पुणे, मुंबई उपनगर-सांगली भिडणार

■ बीड

बीडमध्ये छत्रपती शिवाजी महाराज क्रीडा संकुलात सुरू असलेल्या ६१ व्या पुरुष महिला राज्य अजिंक्यपद खो-खो स्पर्धेच्या उपांत्य फेरीचे चित्र स्पष्ट झाले.महिला गटात धाराशिव विरुद्ध नाशिक आणि ठाणे विरुद्ध पुणे, तर पुरुष गटात धाराशिवविरुद्ध पुणे आणि मुंबई उपनगर विरुद्ध सांगली हे उपांत्य सामने रंगणार असून अंतिम फेरीची उत्सुकता

शिगेला पोहोचली आहे. महिला गटातील उपांत्यपूर्व सामन्यात धाराशिवने मुंबई उपनगराचा १ डाव २३ गुणांनी (३३-१०) पराभव करत आपली ताकद सिद्ध केली.धाराशिवकडून संस्था सुक्से (४.१० मि.संरक्षण व २ गुण), मैथिली पवार (३.०० मि.संरक्षण), सुहानी धोत्रे (८ गुण), प्रणाली काळे (६ गुण), अश्विनी शिंदे (नाबाद १.५० व २.२० मि.संरक्षण व ४ गुण)यांनी विजयात निर्णायक भूमिका बजावली.

 IDBI BANK CIN: L65190M2004Q0148838		आयबीडीबीआय बँक लि., एनपीए व्यवस्थापन गट - आयबीडीबीआय टँवर, वर्ल्ड ट्रेड सेंकुरम, कफक परेड, मुंबई - ४०० ००५.			
परिशिष्ट IV-A					
(नियमन १(१) आणि नियमन ८(६) च्या शर्ती पहा)					
स्वतंत्र मालमत्तेच्या विक्रीकरिता विक्री सूचना					
रिझर्व्हुरी इंटरनेट (एनपीएसईट) विक्रम, २००२ च्या नियमन १(१) आणि नियमन ८(६) च्या शर्तीवर व्यावसायिक रिझर्व्हुरीटयव्हेनस ऑफ रिझर्व्हुरीटयव्हेनस ऑफ फायनान्सियल सर्विसेस असेट्स ऑफ एनपीएसईट ऑफ रिझर्व्हुरी इंटरनेट कायदा, २००२ अन्वये स्वतंत्र मालमत्तेच्या विक्रीकरिता ई-विक्रय विक्री सूचना. याद्वारे संदर्भासाठी वक्तव्य आणि विशेषतः जलमोहना/जगप्रवाहाद्वारे मे. ओएसिस फॉरन वर्ल्ड प्रायव्हेट लिमिटेड, ए-७०४, मिनासी अपार्टमेंट, गोकुळग्राम शक्केमोर, गोकुळग्राम, गोंरेगाव (पू), मुंबई-४०० ०६३ यांना याद्वारे सूचना देण्यात येते की, प्रिन्सिपली धन्यते, आयबीडीआय बँक लिमिटेडकडे ग्राहकपट्टा/प्राप्तीत असलेली निम्न उल्लेखित स्वतंत्र मालमत्ता, शिवा तसेच आयबीडीआय बँक लिमिटेडकडे अधिकृत अधिकार्यांद्वारे सेव्यात आला आहे, जिची प्रिन्सिपली धन्यते यांना देय असलेली दि. ०१ डिसेंबर, २०२५ रोजी(न्युन्युसारी रू. १६०,५७,८९,०१८.४५/- (रुपये एकशे सहा कोटी सत्तासह लाख एकोणव्वड हजार अठरा व पैसे पंचाव्वकतीस मात्र) अधिक त्यावरील व्याज आणि अन्य प्रभार यांच्या वसुलीकरिता दि. ०८ जानेवारी, २०२६ रोजी "जसे आहे जसे आहे", "जसे आहे जे आहे", "जेथे जे आहे" आणि "कोणत्याही आधाराशिवाय तत्वावर" विक्री करण्यात येणार आहे.					
हे कोणत्याही प्रकारे दिवाळखोरी आणि दिवाळखोरी संदर्भात, २०१५ च्या तरतुदीनुसार लागू असलेल्या स्थायीकृत्या पारमर्शगिरी, कर्तव्यद्वारे (१) मेसर्स मुद्रा हेमिन प्रायव्हेट लिमिटेड, २०५, वॉलॅन्डन बिल्डिंग पार्क ४, मरोळ नक्का, अंधेरी पूर्व (मुंबई ४०००५९); आणि जलमोहनाद्वारे (२) बी. मुरारीलाल अग्रवाल, ए-७०४, मिनासी अपार्टमेंट, गोकुळग्राम शक्केमोर, गोकुळग्राम, गोंरेगाव (पू), मुंबई-४०० ०६३, (३) बी. अरजमान मुरारी अग्रवाल, ए-७०४, मिनासी अपार्टमेंट, गोकुळग्राम शक्केमोर, गोकुळग्राम, गोंरेगाव (पू), मुंबई-४०००६३, (४) श्रीमती रिशटोरी मुरारी अग्रवाल, ए-७०४, मिनासी अपार्टमेंट, गोकुळग्राम शक्केमोर, गोकुळग्राम, गोंरेगाव (पू), मुंबई-४०० ०६३ यांना केलेली मर्यादून नमूदून मानले जाणार नाही. राखीव किंमत, इतरात रक्कम अजमात, स्वतंत्र मालमत्तेचे वर्णन, प्राप्त कोडे वगळतांनाच आहे:					
(रक्कम र. लाखात)					
अ. क्र.	मालमत्तेचे वर्णन	झात कोडे	राखीव किंमत	ईएमटी	गहाणव्यवहार
I	वसली, तालूका: वास, जिल्हा: ठाणे, जमीन सईद क्र. ५०/ए, ५०/बी, ५१, ५२, ५३, ५४, ५५ आणि १९३ येथे स्थित "अँक्युअल इन्स्टिट्यूट कॉमप्लेक्स" या इमारतीच्या ठाकजमना + पहिल्या मजक्यावरील दुकान क्र. बी/१, जगमोहना घर क्र. ३८५ए, ३८५बी, जलमोहना सई किंवा कुठल्याही आवासीय स्तर घर क्र. ३८५ए/८३६३३६३ + पहिल्या मजक्या पट्टण क्षेत्राकडे ३२०० चौ.फू. (२१७.३९ चौ.मी.) आणि घर क्र. ३८५बी, मोडमगा क्षेत्राकडे १६०० चौ.फू. (१४८.६९ चौ.मी.) एकूण मोडमगा क्षेत्राकडे ४४४.०८ चौ.मी.	धुवू	९६.००	१०.००	ओपरेसन फॉरन वर्ल्ड प्रायव्हेट लिमिटेड
II	वसली, तालूका: वास, जिल्हा: ठाणे, जमीन सईद क्र. ५०/ए, ५०/बी, ५१, ५२, ५३, ५४, ५५ आणि १९३ येथे स्थित "अँक्युअल इन्स्टिट्यूट कॉमप्लेक्स" या इमारतीच्या ठाकजमना + पहिल्या मजक्यावरील दुकान क्र. बी/२, जगमोहना घर क्र. ४०५ए, ४०५बी, जलमोहना सई किंवा कुठल्याही आवासीय स्तर घर क्र. ४०५ए/८३६३३६३ + पहिल्या मजक्या पट्टण क्षेत्राकडे ३२०० चौ.फू. (२१७.३९ चौ.मी.) आणि घर क्र. ४०५बी, मोडमगा क्षेत्राकडे ८०० चौ.फू. (७४.३४ चौ.मी.) एकूण मोडमगा क्षेत्राकडे ३७१.७३ चौ.मी.	धुवू	८६.४०	९.००	ओपरेसन फॉरन वर्ल्ड प्रायव्हेट लिमिटेड
येथीलचा तपशीलवार अटी आणि शर्तीकरिता, कृपया आयबीडीआय बँक लिमिटेडच्या वेबसाईट नमूदवलेल्या www.idbibank.com आणि www.baanknet.com येथे देण्यात आलेल्या लिंकना संदर्भ घ्यावा. कोणत्याही स्वीकृत्याकरिता, हलकूत पक्षकारांनी निम्नस्वतंत्रावरिधकार, बी. गेटम सतकार (दूर.) +९१ २२ ६९१४२४३०, (ईमेल - g_sarkar@idbi.co.in) आणि बी. जोसेफ डीसाअल (दूर.) +९१ २२ ६९५५३१२९ (९०२९०६३४३२ (ई-मेल: joseph.danil@idbi.co.in) येथे संपर्क करून आदेश देऊ इ-विक्रय राखवण्याकरिता, तुम्ही ही, सल्लिड (नोब.) +९१ ७३०३३३४७०८ (ईमेल) support.baanknet@psballiance.com , टेल फ्री क्रमांक: ८८९२२०२२० येथे संपर्क साधावा.					
दिनांक: २० डिसेंबर, २०२५					
दिवाळी: मुंबई					
सही/ प्राधिकृत अधिकारी (आयबीडीबीआय बँक लिमिटेड)					

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२८ नोव्हेंबर २०२३	शेवटचा
रोजी शेवटचा सामना खेळणारा ईशान किशन आणि रिकू सिंग संघात परतला आहे.	भारतीय संघ
निवडण्याकरिता आज मुंबईत बीसीसीआयच्या कार्यालयात निवड समितीची बैठक झाली. त्यानंतर बीसीसीआयचे सचिव देवजीत सैकिया यांनी निवड समितीचे अध्यक्ष अजित आगरकर यांच्यासोबत पत्रकार परिषद घेऊन भारतीय संघाची घोषणा केली.	अभिषेक वर्मांचा जिगरी मित्र आणि त्याच्यासोबत फलंदाजीसाठी फलंदाजीसाठी उतरणार्या शुभमन गिलला वगळणे आश्चर्यकारक आहे. कारण तो दक्षिण आफ्रिका मालिकेपर्यंत उपकर्णधार होता. परंतु शुभमनला खराब फॉर्मचे परिणाम भोगावे लागले आहेत.

स्वराज्य संघ-संघर्ष मंडळात विजेतेपदासाठी अंतिम लढत

■ मुंबई
ज्येष्ठ काव्ही संघटक, आंतरराष्ट्रीय पंच अंकुश मोरे यांच्या एकसष्टीनिमित्त गोंरेगाव एनएनपी येथे आयोजित उपनगर जिल्हास्तरीय काव्ही स्पर्धेत महिला गटात कांजूरमार्गचा स्वराज्य स्पोर्ट्स संघ विजेतेपदासाठी गोंरेगावच्या संघर्ष क्रीडा मंडळाशी झुंजणार आहे.एकतर्फी उपांत्य लढतीत संघपंथी कुर्यांच्या स्वस्तिक क्रीडा मंडळ संघाचा ५४ -२९ असा दगदणीत पराभव केला. दुसऱ्या चुरशीच्या उपांत्य लढतीत स्वराज्य संघाने हिड इंडिया संघावर २४-२५ अशी ९ गुणांनी मात करीत अंतिम लढतीचे तिकीट मिळवले. या स्पर्धेचे पारितोषिक वितरण 'हिटमॅन' रोहित शर्मांचे प्रशिक्षक 'द्रोणाचार्य'दिनेश लाड यांच्या हस्ते होणार आहे.

जाहीर सूचना
तमाम जनतेस याद्वारे सूचना देण्यात येते की, आम्ही याखाली लिहिलेल्या पहिल्या अनुसूचीमध्ये अधिक तपशिलावरणें वर्णन केलेल्या जागेकरिता ("जागा") सी. जीला किशोर बजाज ("मालक") यांच्या शीर्षकांनी तपासणी करीत आहोत मालकांनी असे कळविले आहे की, याखाली लिहिलेल्या दुसऱ्या अनुसूचीमध्ये अधिक तपशिलावरणें वर्णन केलेल्या जागेच्या संदर्भातील मूळ शीर्षक दस्तऐवज ("मूळ शीर्षक दस्तऐवज") हरवले/ गहाळ झाले आहेत आणि/किंवा योग्य शोध घेऊन देतील सापहत नाहीत. मालकाच्या शीर्षकामधील पूर्ववर्तीच्या नाते शीर्षक दस्तऐवज मूळ शीर्षक दस्तऐवज मालकाच्या ताब्यात नाहीत. मालकांनी पुढी केली आहे की, मूळ दस्तऐवज त्यांनी कोणत्याही व्यक्ती/व्यक्तींकडे आणि/किंवा संस्थेकडे जागेच्या संदर्भात तापण निर्माण करण्याच्या हेतूने जमा केलेले नाहीत कोणतीही आणि/किंवा विविध संस्था आणि/किंवा अधिकारी समाविष्ट असलेले सर्व व्यक्ती/ संस्था यांना जाणा किंवा तिच्या कोणत्याही भागाकरिता किंवा तिच्या संदर्भात विक्री, मालकीव्यवक, हस्तांतरण, अभिलेखीकरण, भांडेकर, पोट-भांडेकर, भांडेपट्टी, उप-भांडेपट्टी, परवाना, भेट, हक्कसौदे, देवाणघेवाण, कौटुंबिक व्यवस्था, काळजीवाहू, आधार, भोवताल, त्याचा, गणपवार, प्रभार, भोज, धारणाधारण, वाटसा, मृत्युपत्र, उत्तराधिकार, वारिधत, देजभाल, व्यास, कौटुंबिक व्यवस्था / लहजोड, व्यायालय/व्यायाधिकारणा आदेश/हक्कम/निकाल/निवात, जपती, कंसाट/काटारचे या मागे किंवा अन्यथा कशाही प्रकारे आणि/किंवा जागेच्या संदर्भातील मूळ शीर्षक दस्तऐवजांचा ताबा असल्यास, उपरोक्तलिखित पैकी कशाच्याही आधारे किंवा अन्यथा कशाही प्रकारे कोणत्याही स्वरुपात कोणताही रिस्का, हक्क, शीर्षक, लाभ, इस्टेट, वितसंबंध, दवा किंवा भागणी असल्यास त्याबाबत, ते जाणा किंवा तिच्या कोणत्याही भागाच्या संदर्भातील त्याचे हक्क व्यापार आधारित आहेत आणि ठामपणे दवा करीत आहेत अशा नेटवरीकृत कायदोपरी पुराव्यांसह लेखी स्वरुपात निम्नव्यावर्तीकरांना त्यांच्या निम्नउल्लेखित कार्यालया आणि ईमेल आयडीवर स्वर प्रसिद्धीच्या दिनांकापासून १४ (चौदा) दिवसांच्या आत कळविण्याचे सांगण्यात येत आहे, असे न केव्हास असा दवा किंवा आरोप किंवा कोणत्याही स्वरुपाची भागणी, जर असल्यात, सर्व हेतू आणि कारणांकरिता सोडून दिले आणि/ किंवा त्याच केल्याचे समजण्यात येईल.
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